

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.16/81
SCHEDULED ON 17.11.2015

Please Note

- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 16/81 dated 17.11.2015 of Norms Committee-II for the year 2015-16 was held on 17.11.2015 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
3.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MoS
4.	Shri Pradyumna Sahu, FTDO	DGFT

1	Case No.:8/10/81-ALC2/2015	Party Name:FAIZ & CO.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
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HQ File :01/81/050/00229/AM16/	RLA File :03/85/040/00180/AM08/	Lic.No/Date:0310441542 31.08.2007	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MoS vide U.O. No. 2(19)/2015-TW dated 08.10.2015 (copy enclosed). The case stands deferred to 29.12.2015.			

Case No.:2/11/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00071/AM12/	RLA File :25/24/040/00005/AM12/	Lic.No/Date:2510003250 25.05.2011	Defer Date:29.12.2015
Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 29.12.2015.			

Case No.:8/17/81-ALC2/2012	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00337/AM13/	RLA File :13/24/040/00030/AM13/	Lic.No/Date:1310041387 18.10.2012	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to MSME. NC decided to wait for the comments of MSME. The case stands deferred to 29.12.2015.			

Case No.:8/10/81-ALC2/2014	Party Name:VEM TECHNOLOGIES PVT LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00265/AM15/	RLA File :09/24/040/00640/AM13/	Lic.No/Date:0910055685 08.04.2013	Defer Date:29.12.2015
Decision : NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 29.12.2015.			

Case No.:13/13/81-ALC2/2015	Party Name:RAHEE TRACK TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Approved
HQ File :01/81/050/00246/AM16/	RLA File :02/24/040/00016/AM14/	Lic.No/Date:0210190281 31.05.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/5 dated 17.11.2015 as under:-			

Advance Authorization may be ratified as per General Note- 4 for Engineering Products.

RA may take suitable consequential action accordingly.

Case No.:4/4/81-ALC2/2014	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Approved
HQ File :01/81/050/00141/AM15/	RLA File :29/21/040/00006/AM14/	Lic.No/Date:2910022290 14.08.2013	
6 Decision : NC noted that RA, Moradabad vide email dated 14.10.2015 has informed that the above mentioned AA has been issued on Net to Net Basis with accountability clause. NC decided to close the case with direction to RA to take suitable consequential action accordingly. RA may take suitable consequential action accordingly.			

Case No.:22/10/81-ALC2/2014	Party Name:TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Rejected
HQ File :01/81/050/00279/AM15/	RLA File :04/21/040/00423/AM14/	Lic.No/Date:0410153542 24.12.2013	
7 Decision : NC noted that based on DHI's comments vide U.O. No.3(146)/2014-TSW(B) dated 11.11.2014 the company was requested to seek amendment of their above mentioned AA from the concerned RA. NC also noted that the company was requested vide email dated 5.08.2015 followed by reminder dated 21.08.2015 to expedite the reply on action taken on this issue. Since no reply was received from company despite repeated reminders, the committee decided to reject the case with direction to company to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.			

Case No.:2/22/81-ALC2/2013	Party Name:GRAVITA INDIA LTD.,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00382/AM14/	RLA File :13/24/040/00042/AM14/	Lic.No/Date:1310045543 30.12.2013	Defer Date:29.12.2015
8 Decision : NC noted that MSME Deficiency letter was issued to the firm on 26.10.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 29.12.2015.			

9 Case No.:10/4/81-ALC2/2014	Party Name:GRAVITA INDIA	Meet No/Date:16/81-	Status:Deferred
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	LTD.,	ALC2/2015 17.11.2015	
HQ File :01/81/050/00147/AM15/	RLA File :13/24/040/00057/AM14/	Lic.No/Date:1310046460 19.03.2014	Defer Date:29.12.2015
Decision : NC noted that MSME Deficiency letter was issued to the firm on 26.10.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 29.12.2015.			

10	Case No.: 57/10/81-ALC2/2014	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status: Deferred
	HQ File :01/81/050/00314/AM15/	RLA File :34/24/040/00058/AM15/	Lic.No/Date:3410040236 10.06.2014	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to Ministry of Mines. NC decided to wait for the comments of Ministry of Mines. The case stands deferred to 29.12.2015.				

11	Case No.: 32/10/81-ALC2/2014	Party Name:DELPHI CONNECTION SYSTEMS INDIA LIMITED,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status: Deferred
	HQ File :01/81/050/00289/AM15/	RLA File :10/24/040/00032/AM15/	Lic.No/Date:1010058625 14.07.2014	Defer Date:29.12.2015
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 29.12.2015.				

12	Case No.: 30/10/81-ALC2/2014	Party Name:COLORPLAST SYSTEMS PVT LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status: Deferred
	HQ File :01/81/050/00287/AM15/	RLA File :05/23/040/00159/AM15/	Lic.No/Date:0510389858 22.07.2014	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to C&PC. NC decided to wait for the comments of C&PC. The case stands deferred to 29.12.2015.				

13	Case No.: 39/13/81-ALC2/2014	Party Name:TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Rejected
	HQ File :01/81/050/00455/AM15/	RLA File :04/24/040/00090/AM15/	Lic.No/Date:0410159061 22.07.2014	

Decision : NC noted that firm has not replied to DHI D/L dated 20.08.2015 and reminder dated 23.09.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

14	Case No.:25/13/81-ALC2/2014	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00441/AM15/	RLA File :02/24/040/00090/AM15/	Lic.No/Date:0210204856 25.08.2014	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to MNRE. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

15	Case No.:16/13/81-ALC2/2014	Party Name:TD POWER SYSTEMS LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Rejected
	HQ File :01/81/050/00432/AM15/	RLA File :07/24/040/00234/AM15/	Lic.No/Date:0710106746 24.09.2014	
Decision : NC noted that firm has not replied to DHI D/L dated 20.08.2015 and reminder dated 23.09.2015. Since no reply was received from firm despite repeated reminders, the committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC. RA may take suitable consequential action accordingly.				

16	Case No.:10/13/81-ALC2/2014	Party Name:HAVELLS INDIA LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00426/AM15/	RLA File :05/23/040/00284/AM15/	Lic.No/Date:0510391348 25.09.2014	Defer Date:29.12.2015
Decision : NC noted that DIPP Deficiency letter was issued to the firm on 23.09.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 29.12.2015.				

17	Case No.:5/13/81-ALC2/2014	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Withdrawn
	HQ File	RLA File	Lic.No/Date:1010058810	

:01/81/050/00421/AM15/	:10/24/040/00058/AM15/	26.09.2014	
Decision :NC noted that the company vide letter dated 26.10.2015 has stated that they have applied for amendment of their subject AA through RA and they would be able to reply to the DeitY's DL only after their AA is amended by RA. Since the company is not in a position to furnish reply to DeitY's DL, NC decided to withdraw the case from the meeting and advise the company to apply again for fixation of norms, only after they are able to furnish the reply. RA may take suitable consequential action accordingly.			

Case No.: 7/16/81-ALC2/2014	Party Name: LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date: 16/81-ALC2/2015 17.11.2015	Status: Deferred
HQ File :01/81/050/00532/AM15/	RLA File :07/24/040/00259/AM15/	Lic.No/Date: 0710106893 28.10.2014	Defer Date:29.12.2015
18 Decision :NC noted that that C&PC vide letter No.46011/211/2005.PC-II dated 02.11.2015 has issued reminder to the company to expedite the reply. NC decided to wait for the reply of the company. The case stands deferred to 29.12.2015.			

Case No.: 21/1/81-ALC2/2015	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 16/81-ALC2/2015 17.11.2015	Status: Deferred
HQ File :01/81/050/00021/AM16/	RLA File :03/94/040/00906/AM15/	Lic.No/Date: 0310792364 24.12.2014	Defer Date:29.12.2015
19 Decision :Ms. Anjana Talashilkar, Manager-Design and Shri Raghuvir Dharmadhikari, Deputy Manager-DT&IT of the Company presented their case before the committee. Since the representative of DHI who is Technical Authority of the case was not available in the meeting, NC decided to defer the case. The case stands deferred to 29.12.2015.			

Case No.: 17/1/81-ALC2/2015	Party Name: TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date: 16/81-ALC2/2015 17.11.2015	Status: Deferred
HQ File :01/81/050/00017/AM16/	RLA File :09/24/040/00515/AM15/	Lic.No/Date: 0910061535 16.01.2015	Defer Date:29.12.2015
20 Decision : NC noted that DHI Deficiency letter was issued to the firm on 26.10.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply. The case stands deferred to 29.12.2015.			

21 Case No.: 23/1/81-ALC2/2015	Party Name: AMARTARA PVT. LTD.	Meet No/Date: 16/81-ALC2/2015	Status: Deferred
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		17.11.2015	
HQ File :01/81/050/00023/AM16/	RLA File :03/94/040/00977/AM15/	Lic.No/Date:0310793133 20.01.2015	Defer Date:29.12.2015
Decision : NC observed that the comments furnished by C&PC was referred back to them for re-examination. NC noted that C&PC has not returned the revised comments. NC decided to wait for the comments of C&PC. The case stands deferred to 29.12.2015.			

22	Case No.:16/1/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00016/AM16/	RLA File :09/24/040/00617/AM15/	Lic.No/Date:0910061590 04.02.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

23	Case No.:12/1/81-ALC2/2015	Party Name:BINDAL SMELTING PVT LTD	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00012/AM16/	RLA File :05/23/040/00505/AM15/	Lic.No/Date:0510393095 05.02.2015	Defer Date:29.12.2015
Decision : NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for the comments and defer the case. The case stands deferred to 29.12.2015.				

24	Case No.:6/1/81-ALC2/2015	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00006/AM16/	RLA File :07/24/040/00402/AM15/	Lic.No/Date:0710107598 11.02.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DeitY. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

25	Case No.:3/1/81-ALC2/2015	Party Name:MPP TECHNOLOGIES PRIVATE LTD.,	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00003/AM16/	RLA File :07/24/040/00309/AM15/	Lic.No/Date:0710107605 12.02.2015	Defer Date:29.12.2015

Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(81)/2015-TSW(B)/378 dated 09.11.2015 (copy enclosed).

The case stands deferred to 29.12.2015.

26	Case No.:15/1/81-ALC2/2015	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00015/AM16/	RLA File :10/24/040/00097/AM15/	Lic.No/Date:1010059021 13.02.2015	Defer Date:29.12.2015
Decision :NC observed that the company vide letter dated 21.10.2015 has informed that they are not utilizing the subject AA and surrendering the same with the office of JDGFT, Kochi. In order to close the case, NC decided to get a confirmation from the concerned RA whether the company has surrendered the subject AA. The case stands deferred to 29.12.2015.				

27	Case No.:54/1/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00054/AM16/	RLA File :07/24/040/00392/AM15/	Lic.No/Date:0710107626 18.02.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to C&PC. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

28	Case No.:2/1/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00002/AM16/	RLA File :02/24/040/00219/AM15/	Lic.No/Date:0210205584 19.02.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to MNRE. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

29	Case No.:5/1/81-ALC2/2015	Party Name:CITY FORGING METAL ART WORKS	Meet No/Date:16/81-ALC2/2015 17.11.2015	Rejected
	HQ File :01/81/050/00005/AM16/	RLA File :10/24/040/00109/AM15/	Lic.No/Date:1010059029 23.02.2015	
Decision : NC noted that firm has not replied to DHI D/L dated 20.08.2015 and reminder dated 23.09.2015. Since no reply was received from firm despite repeated reminders, the				

committee decided to reject the case with direction to firm to pay custom duty & applicable interest for EODC.

RA may take suitable consequential action accordingly.

30	Case No.:33/1/81-ALC2/2015	Party Name:ABB INDIA LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Approved
	HQ File :01/81/050/00033/AM16/	RLA File :07/24/040/00447/AM15/	Lic.No/Date:0710107778 10.03.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(99)/2015-TSW(B)/338 dated 05.10.2015 (copy enclosed).				
RA may take suitable consequential action accordingly.				

31	Case No.:21/16/81-ALC2/2015	Party Name:GRAVITA INDIA LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00296/AM16/	RLA File :13/24/040/00003/AM16/	Lic.No/Date:1310047857 06.05.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.				
The case stands deferred to 29.12.2015.				

32	Case No.:5/10/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00226/AM16/	RLA File :03/95/040/01090/AM15/	Lic.No/Date:0310795885 13.05.2015	Defer Date:29.12.2015
Decision : NC noted that DIPP Deficiency letter was issued to the firm on 26.10.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.				
The case stands deferred to 29.12.2015.				

33	Case No.:31/13/81-ALC2/2015	Party Name:FLASH FORGE PVT LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00264/AM16/	RLA File :03/94/040/00145/AM16/	Lic.No/Date:0310796351 01.06.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of MSME vide I.D. No. 30(165)/15-ME dated 02.11.2015 (copy enclosed).				

The case stands deferred to 29.12.2015.

Case No.: 2/10/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Approved
HQ File :01/81/050/00223/AM16/	RLA File :03/94/040/00094/AM16/	Lic.No/Date:0310796424 04.06.2015	

Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/34 dated 17.11.2015 as under:-

1. Net Weights of export products from Sl. No 1 to 13 may be specified as under:

Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)	Sl. No.	Net weight (Kgs.)
1	72250	6	28800	11	715
2	13050	7	820	12	39700
3	12100	8	9250	13	630
4	340	9	107200		
5	700	10	37500		

2. Quantity of import item at Sl. No. 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 1545.3 Kgs. for export products at Sl. No. 4, 5 & 13, taking clue from Engineering Table No. 5.
3. Quantity of import item at Sl. No. 2 viz. Primary Unalloyed Aluminium may be allowed on net to net basis in export products at Sl. No. 1 to 3 & 6 to 12, as claimed by the firm.
4. Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed on net to net basis in export products at Sl. No. 1 to 3 & 6 to 9, as claimed by the firm
5. Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed on net to net basis in export products at Sl. No. 1, 4, 5, 10 & 11, as claimed by the firm.
6. Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed on net to net basis in export products at Sl. No. 1, 4, 5, 10 & 11, as claimed by the firm.
7. Import item at Sl. No. 6 viz. Galvanised Steel Wire may be allowed on net to net basis in export products at Sl. No. 1 & 11, as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.: 6/10/81-ALC2/2015	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00227/AM16/	RLA File :03/94/040/00152/AM16/	Lic.No/Date:0310796420 04.06.2015	Defer Date:29.12.2015

Decision : NC noted that DIPP Deficiency letter was issued to the company on 23.09.2015 followed by reminder on 26.10.2015. Reply of the company is still awaited. NC decided to

wait for the reply of the company.

The case stands deferred to 29.12.2015.

Case No.:19/13/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:16/81- ALC2/2015 17.11.2015	Approved
HQ File :01/81/050/00252/AM16/	RLA File :09/24/040/00111/AM16/	Lic.No/Date:0910062140 05.06.2015	
36 Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(191)/2015-TSW(B)/377 dated 09.11.2015 (copy enclosed). RA may take suitable consequential action accordingly.			

Case No.:23/16/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00298/AM16/	RLA File :13/24/040/00008/AM16/	Lic.No/Date:1310047885 08.06.2015	Defer Date:29.12.2015
37 Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/37 dated 17.11.2015 as under: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Net weight per KM of Cable. 3. Material balancing viz. net content of each imported and indigenous input per KM of export product. 4. Wastage claimed on each import item, if any. The case stands deferred to 29.12.2015.			

Case No.:20/16/81-ALC2/2015	Party Name:VILAS TRANSCORE LTD	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00295/AM16/	RLA File :34/24/040/00033/AM16/	Lic.No/Date:3410041286 10.06.2015	Defer Date:29.12.2015
38 Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 29.12.2015.			

Case No.:12/13/81-ALC2/2015	Party Name:JUPITER SOLAR POWER LIMITED	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
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HQ File :01/81/050/00245/AM16/	RLA File :02/24/040/00033/AM16/	Lic.No/Date:0210205883 12.06.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to MNRE. NC decided to wait for their comments.			
The case stands deferred to 29.12.2015.			

Case No.:27/13/81-ALC2/2015	Party Name:ISOVOLTA (INDIA) PVT. LTD.	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00260/AM16/	RLA File :03/94/040/00236/AM16/	Lic.No/Date:0310796934 29.06.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of C&PC vide O.M. No. 46011/113/2015-PC.II (copy enclosed).			
The case stands deferred to 29.12.2015.			

Case No.:20/13/81-ALC2/2015	Party Name:SURAJ LIMITED	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00253/AM16/	RLA File :08/24/040/00098/AM16/	Lic.No/Date:0810135589 01.07.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/41 dated 17.11.2015 as under:-			
1. Specific OD and WT of import item and export product. 2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.			
The case stands deferred to 29.12.2015.			

Case No.:24/13/81-ALC2/2015	Party Name:BAOSTEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date:16/81- ALC2/2015 17.11.2015	Approved
HQ File :01/81/050/00257/AM16/	RLA File :03/94/040/00231/AM16/	Lic.No/Date:0310797010 01.07.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(20)/2015-TD dated 12.10.2015 (copy enclosed).			
RA may take suitable consequential action accordingly.			

Case No.:26/13/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:16/81- ALC2/2015	Approved
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		17.11.2015	
HQ File :01/81/050/00259/AM16/	RLA File :03/95/040/00186/AM16/	Lic.No/Date:0310797070 06.07.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/43 dated 17.11.2015 as under:-			
- Net weights of 550.77 MT, 923.753 MT, 172.95 MT, 927.276 MT & 1966.56 MT may be specified with the quantities of export items at Sl. No. 1 to 5 respectively. - Quantity of import item at Sl. No. 1 may be allowed as under: - As 1.02 Kgs./Kg. content in the export items at Sl. No. 1 to 4, taking clue from SION C-1394. - As 1.04 Kgs./Kg. content in the export item at Sl. No. 5, taking clue from SION C-7. - Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 to 4, taking clue from SION C-1394. - Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export items at Sl. No. 1 to 4, taking clue from SION C-1394. - Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./Kg. content in the export item at Sl. No. 5, taking clue from SION C-7. - Quantity of import item at Sl. No. 5 may be allowed as 19.8 MT as 4 % weight of steel in export item at Sl. No. 5, taking clue from SION C-7. - Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export item at Sl. No. 5.			
RA may take suitable consequential action accordingly.			

44	Case No.:9/13/81-ALC2/2015	Party Name:METAL ENGINEERING & TREATMENT CO. PVT. LTD.,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00242/AM16/	RLA File :02/24/040/00060/AM16/	Lic.No/Date:0210205966 09.07.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(166)/15-ME dated 02.11.2015 (copy enclosed).				
The case stands deferred to 29.12.2015.				

45	Case No.:22/16/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00297/AM16/	RLA File :34/24/040/00110/AM16/	Lic.No/Date:3410041368 10.07.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/45 dated 17.11.2015 as under:				
Size i.e. OD, WT, coating & CWC thicknesses etc. and length of				

46	pipelines.		
	2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.		
	3. Detailed calculations/basis for the quantities of import items at Sl. No. 4 to 9, supported by coating/lining thicknesses and coating/lining areas in the export product and wastages claimed at each stage of manufacture.		
	4. Specific use of import item at Sl. No. 2, 10 & 11 and detailed calculations/basis for their quantities.		
	5. Size of one roll for import items at Sl. No. 8 & 10.		
The case stands deferred to 29.12.2015.			

46

Case No.:10/13/81-ALC2/2015	Party Name:MANGAL STEEL ENTERPRISES LTD.,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00243/AM16/	RLA File :02/24/040/00034/AM16/	Lic.No/Date:0210206007 21.07.2015	Defer Date:29.12.2015
Decision : NC noted that DIPP Deficiency letter was issued to the firm on 27.10.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.			
The case stands deferred to 29.12.2015.			

47

Case No.:28/13/81-ALC2/2015	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00261/AM16/	RLA File :03/94/040/00278/AM16/	Lic.No/Date:0310797468 21.07.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O. No. 3(190)/2015-TSW(B)/379 dated 09.11.2015 (copy enclosed).			
The case stands deferred to 29.12.2015.			

48

Case No.:12/16/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Approved
HQ File :01/81/050/00287/AM16/	RLA File :34/24/040/00108/AM16/	Lic.No/Date:3410041390 21.07.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/48 dated 17.11.2015 as under:-			
1. Words “Size: Al.18/3.851 mm + Al. Alloy 19/3.851 mm” may be added with the description of export item.			

2. Total Net weight of export item may be specified as 7978.194 MT
3. Taking clue from SION C-1394, quantities of import items may be allowed as under:
- Import item No.1 viz. Aluminium Ingots as 3980.296 MT as 1.02 Kgs. /Kg. content in the export product.
 - Import item No.2 viz. Aluminium Ingots as 4138.542 MT as 1.02 Kgs. /Kg. content in the export product.
 - Import item No. 3 viz. Magnesium as applied for i.e. 21.2 MT as 1.10 Kgs. /Kg. content in the export product.
 - Import item No.4 viz. Silicon as applied for i.e. 20.72 MT as 1.075 Kgs. /Kg. content in the export product.

RA may take suitable consequential action accordingly.

49	Case No.:25/13/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00258/AM16/	RLA File :03/95/040/00309/AM16/	Lic.No/Date:0310797570 23.07.2015	Defer Date:29.12.2015
	Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 29.12.2015.			

50	Case No.:30/13/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00263/AM16/	RLA File :03/95/040/00310/AM16/	Lic.No/Date:0310797567 23.07.2015	Defer Date:29.12.2015
	Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 29.12.2015.			

51	Case No.:16/13/81-ALC2/2015	Party Name:JAYBEE LAMINATIONS PVT LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Approved
	HQ File :01/81/050/00249/AM16/	RLA File :05/23/040/00170/AM16/	Lic.No/Date:0510395078 24.07.2015	
	Decision : NC decided to ratify the norms of above AA as per written comments of MoS vide U.O. No. 2(4)/2015-TW dated 14.10.2015 (copy enclosed).			

RA may take suitable consequential action accordingly.

52	Case No.: 29/13/81-ALC2/2015	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 16/81-ALC2/2015 17.11.2015	Status: Deferred
	HQ File :01/81/050/00262/AM16/	RLA File :03/94/040/00134/AM16/	Lic.No/Date: 0310797631 24.07.2015	Defer Date:29.12.2015
	Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(192)/2015-TSW(B)/372 dated 05.11.2015 (copy enclosed). The case stands deferred to 29.12.2015.			

53	Case No.: 11/13/81-ALC2/2015	Party Name: MANAKSIA ALUMINIUM COMPANY LIMITED	Meet No/Date: 16/81-ALC2/2015 17.11.2015	Status: Deferred
	HQ File :01/81/050/00244/AM16/	RLA File :02/24/040/00054/AM16/	Lic.No/Date: 0210206015 27.07.2015	Defer Date:29.12.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/53 dated 17.11.2015 as under: - Reason for higher thickness of Prepainted Aluminium sheets/Coils in export products (0.58 mm & 0.63 mm) as compared to 0.56 mm & 0.61 mm of import items. - Process of manufacture and wastages claimed at each stage of manufacture. - Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise. The case stands deferred to 29.12.2015.			

54	Case No.: 17/13/81-ALC2/2015	Party Name: FRICITION METAL FIBRES (INDIA) P.LTD	Meet No/Date: 16/81-ALC2/2015 17.11.2015	Status: Deferred
	HQ File :01/81/050/00250/AM16/	RLA File :05/23/040/00169/AM16/	Lic.No/Date: 0510395085 27.07.2015	Defer Date:29.12.2015
	Decision : NC decided to send a letter to firm to submit information as per written comments of MSME vide I.D. No. 30(167)/15 dated 02.11. 15 (copy enclosed). The case stands deferred to 29.12.2015.			

55	Case No.: 21/13/81-ALC2/2015	Party Name: SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date: 16/81-ALC2/2015 17.11.2015	Status: Deferred
	HQ File :01/81/050/00254/AM16/	RLA File :03/95/040/00308/AM16/	Lic.No/Date: 0310797680 27.07.2015	Defer Date:29.12.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/55 dated 17.11.2015 as under:

1. Detailed calculations for the quantities of import items at Sl. No. 1 & 3 (Nikrothal Wire N80) supported by length and diameter of wire in export products because of the following reasons:..
 - (i) As per details given in the application, each 2000 Watt of Heating Element(export item at Sl.No.1) contains 4530 mm of Nikrothal Wire N80 (0.8 mm dia) which shall weigh about 18.93 gms. as against 52 gms. indicated by the firm.
 - (ii) Similarly, each 2750 Watt of Heating Element (export item at Sl.No.2) contains 5730 mm of Nikrothal Wire N80 (0.95 mm dia) which shall weigh about 33.76 gms. as against 95 gms. indicated by the firm.

The case stands deferred to 29.12.2015.

56	Case No.:32/13/81-ALC2/2015	Party Name:BHANDARI FOILS & TUBES LIMITED,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00265/AM16/	RLA File :03/94/040/00316/AM16/	Lic.No/Date:0310797682 27.07.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit information as per written comments of MoS vide U.O. No. 2(20)/2015-TD dated 12.10.2015 (copy enclosed). The case stands deferred to 29.12.2015.				

57	Case No.:16/16/81-ALC2/2015	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00291/AM16/	RLA File :22/24/040/00025/AM16/	Lic.No/Date:2210015272 28.07.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

58	Case No.:31/16/81-ALC2/2015	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00306/AM16/	RLA File :03/95/040/00189/AM16/	Lic.No/Date:0310797880 03.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case is being referred to DIPP. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

59	Case No.:19/16/81-ALC2/2015	Party Name:CORDS CABLE INDUSTRIES LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00294/AM16/	RLA File :05/23/040/00609/AM15/	Lic.No/Date:0510395223 06.08.2015	Defer Date:29.12.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/59 dated 17.11.2015 as under: 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 2. Specific use of import item at Sl. No. 2 in the export items and basis for its quantity. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 29.12.2015.			

60	Case No.:2/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00277/AM16/	RLA File :03/95/040/00209/AM16/	Lic.No/Date:0310798012 07.08.2015	Defer Date:29.12.2015
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 29.12.2015.			

61	Case No.:4/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00279/AM16/	RLA File :03/95/040/00048/AM16/	Lic.No/Date:0310798004 07.08.2015	Defer Date:29.12.2015
	Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 29.12.2015.			

62	Case No.:5/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00280/AM16/	RLA File :03/95/040/00152/AM16/	Lic.No/Date:0310798003 07.08.2015	Defer Date:29.12.2015

Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments.

The case stands deferred to 29.12.2015.

63	Case No.: 7/16/81-ALC2/2015	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status: Deferred
	HQ File :01/81/050/00282/AM16/	RLA File :03/95/040/00215/AM16/	Lic.No/Date:0310798005 07.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

64	Case No.: 32/16/81-ALC2/2015	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status: Deferred
	HQ File :01/81/050/00307/AM16/	RLA File :03/95/040/00279/AM16/	Lic.No/Date:0310798074 11.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

65	Case No.: 33/16/81-ALC2/2015	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Approved
	HQ File :01/81/050/00308/AM16/	RLA File :03/95/040/00347/AM16/	Lic.No/Date:0310798121 13.08.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/65 dated 17.11.2015 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export items, taking clue from SION C-1394. 2. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export items, taking clue from SION C-1394. 3. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export items, taking clue from SION C-1394. 4. Quantity of import item at Sl. No. 4 may be allowed upto 2 % of FOB value of export item at Sl. No. 1. RA may take suitable consequential action accordingly.				

66	Case No.: 17/16/81-ALC2/2015	Party Name:MULTISPHERE	Meet No/Date:16/81-	Status: Deferred
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	POWER SOLUTIONS PRIVATE LIMITED	ALC2/2015 17.11.2015	
HQ File :01/81/050/00292/AM16/	RLA File :05/24/040/00138/AM16/	Lic.No/Date:0510395316 14.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DeitY. NC decided to wait for their comments.			
The case stands deferred to 29.12.2015.			

67	Case No.:18/16/81-ALC2/2015	Party Name:ATC PRECISION COMPONENTS P LTD	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00293/AM16/	RLA File :05/23/040/00209/AM16/	Lic.No/Date:0510395360 19.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DeitY. NC decided to wait for their comments.				
The case stands deferred to 29.12.2015.				

68	Case No.:34/16/81-ALC2/2015	Party Name:COMMERCIAL ENGINEERS & BODY BUILDERS COMPANY, LTD.	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00309/AM16/	RLA File :11/24/040/00003/AM16/	Lic.No/Date:1110028157 19.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.				
The case stands deferred to 29.12.2015.				

69	Case No.:11/10/81- ALC2/2015	Party Name:GRAPHITE & CARBON INDUSTRIES (INDIA) PRIVATE LTD.,	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00232/AM16/	RLA File :03/94/040/00398/AM16/	Lic.No/Date:0310798312 20.08.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/69 dated 17.11.2015 as under:				
1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, for 4-5 different sizes (small size , intermediate sizes & large size) of export items. 2. Any other input than graphite rod contained in the export items, if any with net weights thereof in different sizes.				
The case stands deferred to 29.12.2015.				

70	Case No.:15/16/81-ALC2/2015	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Approved
	HQ File :01/81/050/00290/AM16/	RLA File :05/23/040/00203/AM16/	Lic.No/Date:0510395376 20.08.2015	
Decision : NC decided to ratify the norms of above AA on repeat basis as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/70 dated 17.11.2015 as under:- 1. Quantity of import item at Sl. No. 1 may be allowed as 205 MT as 1.05 Kgs./Kg. content in the export product. 2. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 5 % of FOB value of exports taking clue from SION C-2052. RA may take suitable consequential action accordingly.				

71	Case No.:3/16/81-ALC2/2015	Party Name:SEAM INDUSTRIES LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00278/AM16/	RLA File :03/95/040/00319/AM16/	Lic.No/Date:0310798367 21.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

72	Case No.:6/16/81-ALC2/2015	Party Name:PRESTRESS WIRE INDUSTRIES	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00281/AM16/	RLA File :03/95/040/00346/AM16/	Lic.No/Date:0310798480 26.08.2015	Defer Date:29.12.2015
Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Mumbai to forward two sets of application at the earliest. The case stands deferred to 29.12.2015.				

73	Case No.:9/16/81-ALC2/2015	Party Name:SEAM INDUSTRIES LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00284/AM16/	RLA File :03/95/040/00320/AM16/	Lic.No/Date:0310798495 26.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

74	Case No.:29/16/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00304/AM16/	RLA File :03/95/040/00380/AM16/	Lic.No/Date:0310798485 26.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

75	Case No.:24/16/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00299/AM16/	RLA File :13/24/040/00021/AM16/	Lic.No/Date:1310047959 27.08.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/75 dated 17.11.2015 as under:				
1. Voltage rating of cables. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable. 4. Material balancing viz. net content of each imported and indigenous input per KM of export product. 5. Wastage claimed on each import items, if any.				
The case stands deferred to 29.12.2015.				

76	Case No.:25/16/81-ALC2/2015	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Approved
	HQ File :01/81/050/00300/AM16/	RLA File :13/24/040/00020/AM16/	Lic.No/Date:1310047958 27.08.2015	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/76 dated 17.11.2015 as under:-				
1. Voltage rating of "0.6 KV/1.0 KV" may be specified with the description of export item. 2. Net weight of export item may be specified as 99352 Kgs. 3. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 40562.98 Kgs. on net to net basis as claimed by the firm. 4. Quantity of import item at Sl. No. 2 viz. PVC Compound may be allowed as 26758.56 Kgs. on net to net basis as claimed by the firm. 5. Quantity of import item at Sl. No. 3 viz. Steel Wire may be allowed as applied for				

i.e. 32010.24 Kgs. on net to net basis as claimed by the firm.

RA may take suitable consequential action accordingly.

Case No.:27/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00302/AM16/	RLA File :03/95/040/01012/AM15/	Lic.No/Date:0310798508 27.08.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/77 dated 17.11.2015 as under:			
77	1. Voltage rating of cables at Sl. No. 9 & 10.		
	2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.		
	3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.		
	4. Net weight per KM of each Cable		
	5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.		
	6. Total requirement of each raw material, export product wise, in a tabular form.		
The case stands deferred to 29.12.2015.			

78

Case No.:28/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00303/AM16/	RLA File :03/95/040/00165/AM16/	Lic.No/Date:0310798524 27.08.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/78 dated 17.11.2015 as under:			
1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form.			
The case stands deferred to 29.12.2015.			

79	Case No.:30/16/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:16/81-ALC2/2015	Status:Deferred
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		17.11.2015	
HQ File :01/81/050/00305/AM16/	RLA File :03/95/040/00379/AM16/	Lic.No/Date:0310798510 27.08.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.			
The case stands deferred to 29.12.2015.			

80	Case No.:43/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00318/AM16/	RLA File :03/95/040/01091/AM15/	Lic.No/Date:0310798514 27.08.2015	Defer Date:29.12.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/80 dated 17.11.2015 as under:			
	1. Voltage rating of cables at Sl. No. 2 & 5. 2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form.			
	The case stands deferred to 29.12.2015.			

81	Case No.:37/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00312/AM16/	RLA File :03/95/040/00255/AM16/	Lic.No/Date:0310798556 28.08.2015	Defer Date:29.12.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/81 dated 17.11.2015 as under:			
	1. Voltage rating of cables at Sl. No. 7 & 10 . 2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form.			

The case stands deferred to 29.12.2015.

Case No.:40/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00315/AM16/	RLA File :03/95/040/00388/AM16/	Lic.No/Date:0310798558 28.08.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/82 dated 17.11.2015 as under: 1. Voltage rating of cables at Sl. No. 1, 2 & 5. 2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 29.12.2015.			

Case No.:41/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00316/AM16/	RLA File :03/95/040/00332/AM16/	Lic.No/Date:0310798549 28.08.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/83 dated 17.11.2015 as under: 1. Voltage rating of cables at Sl. No. 3, 7, 8 & 11. 2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 29.12.2015.			

Case No.:42/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2015	Status:Deferred
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		17.11.2015	
HQ File :01/81/050/00317/AM16/	RLA File :03/95/040/00047/AM16/	Lic.No/Date:0310798553 28.08.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/84 dated 17.11.2015 as under: 1. Voltage rating of cables at Sl. No. 1, 2 & 4 . 2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 29.12.2015.			

	Case No.:44/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00319/AM16/	RLA File :03/95/040/00177/AM16/	Lic.No/Date:0310798559 28.08.2015	Defer Date:29.12.2015
85	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/85 dated 17.11.2015 as under: 1. Voltage rating of cables at Sl. No. 6 to 10 & 14 . 2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 4. Net weight per KM of each Cable 5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 6. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred to 29.12.2015.			

	Case No.:45/16/81-ALC2/2015	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
86	HQ File :01/81/050/00320/AM16/	RLA File :03/95/040/01017/AM15/	Lic.No/Date:0310798561 28.08.2015	Defer Date:29.12.2015
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/86 dated 17.11.2015 as under:			

1. Number of layers of interior PTFE Non stick coating and thicknesses thereof.
2. Detailed calculations for the quantities of import items with wastages claimed at different stages of manufacture.
3. Quantities of import item at Sl. No.1 (Aluminium Circles) in Nos. also in addition to its weight
4. Information in respect of item at S. No. 4 & 5 of Standard Deficiency Format, export product wise.

The case stands deferred to 29.12.2015.

Case No.:26/16/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00301/AM16/	RLA File :05/23/040/00221/AM16/	Lic.No/Date:0510395490 31.08.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/ 87 dated 17.11.2015 as under:			
87	1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.		
	2. Total coating/lining areas in export items supported by length and diameters of export items.		
	3. Thickness of 3LPP coating and CWC coating in export item.		
	4. Detailed calculations/basis for the quantities of import items at Sl. No. 2, to 9, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture.		
	5. Detailed calculations/basis for its quantities of import items at Sl. No. 10 to 15.		
The case stands deferred to 29.12.2015.			

Case No.:35/16/81-ALC2/2015	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00310/AM16/	RLA File :03/95/040/00416/AM16/	Lic.No/Date:0310798612 01.09.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/88 dated 17.11.2015 as under:			
88	1. Voltage rating of cables at Sl. No. 1, 2 & 4 to 7.		
	2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.		
	3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.		

4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred to 29.12.2015.

89	Case No.:13/16/81-ALC2/2015	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00288/AM16/	RLA File :11/24/040/00002/AM16/	Lic.No/Date:1110028163 02.09.2015	Defer Date:29.12.2015
Decision : NC observed that the case is being referred to DIPP. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

90	Case No.:10/16/81-ALC2/2015	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00285/AM16/	RLA File :04/24/040/00133/AM16/	Lic.No/Date:0410160991 04.09.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per the comments of the representative of DIPP: Information in respect of points at S.No. 3, 4, 5, 11 & 13 of Standard Deficiency Letter. The case stands deferred to 29.12.2015.				

91	Case No.:39/16/81-ALC2/2015	Party Name:STEEL GEMS,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00314/AM16/	RLA File :03/95/040/00418/AM16/	Lic.No/Date:0310798656 04.09.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments. The case stands deferred to 29.12.2015.				

92	Case No.:46/16/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00321/AM16/	RLA File :02/24/040/00115/AM16/	Lic.No/Date:0210206118 08.09.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their				

comments.

The case stands deferred to 29.12.2015.

93	Case No.:47/16/81-ALC2/2015	Party Name:EASTERN COPPER MFG. CO PVT. LTD.,	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00322/AM16/	RLA File :02/24/040/00119/AM16/	Lic.No/Date:0210206119 08.09.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.				
The case stands deferred to 29.12.2015.				

94	Case No.:11/16/81-ALC2/2015	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00286/AM16/	RLA File :05/23/040/00238/AM16/	Lic.No/Date:0510395565 09.09.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per the comments of the representative of DIPP:				
Information in respect of points at S.No. 4, 5 & 11 of Standard Deficiency Letter.				
The case stands deferred to 29.12.2015.				

95	Case No.:14/16/81-ALC2/2015	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:16/81- ALC2/2015 17.11.2015	Status:Deferred
	HQ File :01/81/050/00289/AM16/	RLA File :05/23/040/00213/AM16/	Lic.No/Date:0510395589 11.09.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/95 dated 17.11.2015 as under:				
1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise. 4. Wastage claimed on each import item.				
The case stands deferred to 29.12.2015.				

96	Case No.:8/16/81-ALC2/2015	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:16/81- ALC2/2015	Status:Deferred
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		17.11.2015	
HQ File :01/81/050/00283/AM16/	RLA File :03/95/040/00404/AM16/	Lic.No/Date:0310798848 14.09.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.			
The case stands deferred to 29.12.2015.			

Case No.: 36/16/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status: Deferred
HQ File :01/81/050/00311/AM16/	RLA File :03/95/040/00437/AM16/	Lic.No/Date:0310798899 15.09.2015	Defer Date:29.12.2015

Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/97 dated 17.11.2015 as under:

1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Details of import item at Sl. No. 3 and its specific use in export item
4. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
5. Net weight per KM of each Cable
6. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
7. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred to 29.12.2015.

Case No.: 38/16/81-ALC2/2015	Party Name:R.R.KABEL LIMITED,	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status: Deferred
HQ File :01/81/050/00313/AM16/	RLA File :03/95/040/00438/AM16/	Lic.No/Date:0310798900 15.09.2015	Defer Date:29.12.2015
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/98 dated 17.11.2015 as under:			
98	1. Voltage rating of cables.		
	2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.		
	3. Details of import item at Sl. No. 3 and its specific use in export item		
	4. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.		
	5. Net weight per KM of each Cable		
	6. Material balancing viz. net content of each imported and indigenous input, export		

- product wise, per KM of export product.
7. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred to 29.12.2015.

Case No.:1/16/81-ALC2/2015	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00276/AM16/	RLA File :32/24/040/00024/AM16/	Lic.No/Date:3210077722 08.10.2015	Defer Date:29.12.2015
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments. The case stands deferred to 29.12.2015.			

Case No.:48/16/81-ALC2/2015	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:16/81-ALC2/2015 17.11.2015	Status:Deferred
HQ File :01/81/050/00323/AM16/	RLA File :06/24/040/00029/AM16/	Lic.No/Date:0610038246 30.10.2015	Defer Date:29.12.2015
Decision : NC observed that application on the subject AA of the company has not yet been received. NC decided to request RA, Kanpur to forward two sets of application at the earliest. The case stands deferred to 29.12.2015.			

Offline Agenda M. No. 16/81 dated 17.11.2015

Sl. No. 298	
Case No. AR	M/s Sakshi Impex, Ludhiana.
Meeting No. 16/81	F. No. 01/81/162/706/AM13/PRC/DES-II
Dated:- 17.11.2015	Noida SEZ File No. 12-398/2007-100%EOU/
Subject	Fixation of SION of 100% EOU unit.
Decision : NC observed that MSME has furnished comments while comments of C&PC is still awaited. NC decided to send a reminder to C&PC to furnish comments at the earliest. The case stands deferred to 29.12.2015.	

Sl. No. 299	
Case No. AR	M/s. S.K. Industries
Meeting No. 16/81	F. No. 01/81/162/15/AM16/DES-II
Dated:- 17.11.2015	KASEZ File No. KASEZ/100%EOU/II/48/95-96/Vol.II/
Subject	Fixation of wastage norms in respect of 100% EOU Unit.

Decision : NC observed that the reply of the firm is being referred to DIPP for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 29.12.2015.

Sl. No. 300	
Case No. AR	M/s. Hunter Steel Ball Mfg. Company
Meeting No. 16/81	F. No. 01/81/162/14/AM16/DES-II
Dated:- 17.11.2015	KASEZ File No. KASEZ/100%EOU/I/04/2005-06/
Subject	Fixation of wastage norms in respect of 100% EOU Unit.
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/300-A/R dated 17.11.2015 as under: Reply submitted by the firm has been perused which is not complete and they may be asked to submit the following information: 1. Detailed calculation/justification for the wastages with wastages at each stage of manufacturing with complete justification and supported by documentary evidence/samples etc. The case stands deferred to 29.12.2015.	

Sl. No. 301	
Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 16/81	F.No. 01/86/050/000217/AM02/DES-II
Dated:- 17.11.2015	RA File No. 03/24/042/00104/AM02
Subject	Modification of ratified Norms in respect of Advance authorization No. 0310114303 dated 13.12.2001.
Decision : NC deliberated the comments furnished by DHI vide U.O. No.3(82)/2008/TSW(B)/365 dated 19.10.2015 in which DHI has stated that their earlier comments dated 17.02.2009 still holds good. DHI has further stated that 315 MVA, 3-phase Auto Transformer (Export Product) capacity is substantially higher than the capacity indicated in the existing SION C-155. The committee desired to take opinion of the TA of DHI, since he was not available in the meeting, NC decided to defer the case. The case stands deferred to 29.12.2015.	

Sl. No. 302	
Case No. AR	M/s. Krishna Brass Industries
Meeting No. 16/81	F.No. 01/81/050/00165/AM16/DES-II
Dated:- 17.11.2015	KASEZ File No. KASEZ/100%EOU/II/08/2014-15
Subject	Fixation of Input-Output Norms in respect of M/s. Krishna Brass Industries, Jamnagar, for manufacturing and export of 1. Brass Ingots/Billets, 2. Brass Bars/Rods/ Solid Sections/ Profiles and 3. Machined Articles/Components/Parts/ Accessories made out of Brass Rods/Bars/Solid Sections/Solid Profiles.
Decision : NC noted that the firm vide email dated 26.10.2015 has requested for two more weeks	

time to furnish reply. The committee decided to allow two weeks time the firm to furnish their reply.

The case stands deferred to 29.12.2015.

Sl. No. 303	
Case No. AR	M/s. Anandsons Overseas Trading Private Limited
Meeting No. 16/81	F.No. 01/81/050/00085/AM15/DES-II
Dated:- 17.11.2015	RA File No. 03/94/040/00827/AM14
Subject	Amendment/Modification of norms in respect of Advance Authorization No. 0310768920 dated 03.02.2014.
Decision : The representative of DIPP present in the meeting stated that the reply furnished by the company is not in accordance to their DL and proposed to seek requisite information from the company. NC decided to request the company to furnish the requisite information as asked by DIPP vide U. No. 12/101/2015-TSW/116-A/R dated 08.09.2015.	
The case stands deferred to 29.12.2015.	

Sl. No. 304	
Case No. AR	M/s. Raychem RPG (P) Limited
Meeting No. 16/81	F.No. 01/81/162/456/AM13 /DES-II
Dated:- 17.11.2015	RA File No. 03/95/039/00009/AM11
Subject	Amendment/Modification of norms in respect of Advance Authorization No. 0310622958 dated 23.03.2011.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/304-A/R dated 17.11.2015 as under:-

1. Description and weight of export item may be specified as under:

Description of export product	Qty	Weight (per unit) (In Kgs)
Surge Arrester LVA	1 No.	231.5 Gms.

2. List of import items may be specified as per enclosed annexure.

3. Quantities of import items may be allowed as under:

(i) Import items at Sl. No. 1 to 6, 8 to 21 & 23 of the list may be allowed on net to net basis with accountability clause.

(ii) Import item at Sl. No. 7 may be allowed as 1.20 Kgs./Kg. content in export item.

(iii) Import items at Sl. No. 22 & 24 may be allowed upto 2 % of FOB value of exports.

RA may take suitable consequential action accordingly.

Sl. No. 305	
Case No. AR	M/s. Venture Metal Products P. Limited, Chennai
Meeting No. 16/81	F.No. 01/85/162/448/AM06/DES-II
Dated:- 17.11.2015	MEPZ File No.A/2004/020/EOU-TN
Subject	Amendment/Modification of wastage norms for Coffee Filter/Coffee/Tea Kettle/Pots under 100% EOU.
Decision : NC noted that DIPP Deficiency letter was issued to the firm on 26.10.2015. As no reply from the firm has been received, NC decided to send a reminder to the firm to expedite reply.	
The case stands deferred to 29.12.2015.	

Sl. No. 306	
Case No. AR	M/s. Salzer Electronics Limited
Meeting No. 16/81	F.No. 01/81/50/400/AM11/DES-II
Dated:- 17.11.2015	RA File No. 32/24/040/00023/AM11
Subject	Amendment/Modification of norms in respect of Advance Authorization No. 3210044959 dated 03.08.2010 .
Decision : NC decided to ratify the norms of above AA as per written comments of DHI vide U.O. No. 3(76)/2008-TSW(B) dated 09.10.2015 (copy enclosed).	
RA may take suitable consequential action accordingly.	

Sl. No. 307	
Case No. AR	M/s. Jindal Saw Limited
Meeting No. 16/81	F.No. 01/81/50/94/AM13/DES-II
Dated:- 17.11.2015	RA File No. 05/24/040/00034/AM09
Subject	Amendment/Modification of norms in respect of Advance Authorization No. 0510219331 dated 15.04.2008 .
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/307-A/R dated 17.11.2015 as under:-	
For the purpose of redemption of Advance Authorization, norms may be modified as under:	
1. Quantity of import item at Sl. No. 7(Polyethylene-HDPE) may be allowed as applied for i.e. 1203.7 MT on repeat basis as per firm's other Advance Authorizations (No. 0510219329 dated 15.04.2008 , 0510219330 dated 15.04.2008 etc.) ratified in NC meeting No. 47/80 dated 17.02.2009.	
RA may take suitable consequential action accordingly.	

Sl. No. 308	
Case No. AR	M/s. Apar Industries Limited.
Meeting No. 16/81	F.No. 01/94/180/373/AM10/PC.IV/EFGC(PRC)/ DES.II
Dated:- 17.11.2015	RA File No. 03/24/040/01177/AM03
Subject	Amendment/Modification of norms in respect of Advance Authorization No. 0310231177 dated 16.10.2003.

Decision : NC observed that PRC in Case No.1, Meeting No.19/AM 15 dated 17.03.2015 has allowed change in export products from Jelly filled telephone cable to Power cable. It had also been decided that in case Norms are not fixed for Power cable, the NC may do so. Accordingly, the matter was examined by NC and decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/308-A/R dated 17.11.2015 as under:-

1. List of export items along with their quantities and net export weights may be specified as per enclosed annexure as submitted by the applicant vide their letter dated 26.10.2015.
2. Quantities of import items may be allowed as under:
 - (i) Quantity of import item at Sl. No. 1 namely , Copper in the form of CC Cathode Wire Bars/CC Rod(E.C. Grade) may be allowed as 394458 Kgs. as 1.01 Kgs./Kg. content in export items at Sl. No. 1 to 54 of the enclosed list of export items, taking clue from Engineering Tables 4 & 5.
 - (ii) Quantity of import item at Sl. No. 3 namely, HDPE Compound may be allowed as 1.05 Kgs./Kg. content in export items at Sl. No. 53 & 54 of the enclosed list of export items.

RA may take suitable consequential action accordingly.

Sl. No. 309	
Case No. AR	M/s. Leitwind Shriram Manufacturing Ltd.
Meeting No. 16/81	F.No. 01/81/50/194/AM14/DES.II
Dated:- 17.11.2015	RA File No. 04/24/040/00071/AM14
Subject	Amendment/Modification of norms in respect of Advance Authorization No. 0410147961 dated 15.07.2013.

Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for the comments and defer the case.

The case stands deferred to 29.12.2015.

Sl. No. 310	
Case No. AR	M/s. Larsen & Toubro Limited
Meeting No. 16/81	F.No. 01/81/050/229/AM14
Dated:- 17.11.2015	RA File No.03/95/040/00228/AM14
Subject	Modification of norms in respect of Advance Authorization No. 0310740426 dated 05.07.2013.

Decision : NC decided to send a letter to firm to submit the following information as per comments of the representative of DIPP present in the meeting:

Information in respect of items at S.No.3 & 11 of Standard Deficiency Letter.

The case stands deferred to 29.12.2015.

Sl. No. 311	
Case No. AR	M/s. Voestalpine VAE VKN India Pvt. Limited
Meeting No. 16/81	F.No. 01/81/050/00458/AM14
Dated:- 17.11.2015	RA File No. 05/24/040/00296/AM14
Subject	Ratification of norms in respect of Advance Authorization No. 0510371077 dated 14.11.2013.
Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(44)/2014/TSW(B) dated 13.10.2015 (copy enclosed).	
The case stands deferred to 29.12.2015.	

Sl. No. 312	
Case No. AR	M/s. Crompton Greaves Limited
Meeting No. 16/81	F.No. 01/81/050/00108/AM15
Dated:- 17.11.2015	RA File No.03/94/040/00526/AM14
Subject	Ratification of norms in respect of Advance Authorization No. 0310766733 dated 17.01.2014 of M/s. Crompton Greaves Limited.
Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(58)/2014/TSW(B)/371 dated 05.11.2015 (copy enclosed).	
The case stands deferred to 29.12.2015.	

Sl. No. 313	
Case No. AR	M/s. Crompton Greaves Limited.
Meeting No. 16/81	F.No. 01/86/050/000323/AM14
Dated:- 17.11.2015	RA File No. 03/94/040/00758/AM13
Subject	Modification of ratified Norms in respect of Advance authorization No. 0310749939 dated 17.09.2013.
Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(78)/2013/TSW(B)/361 dated 19.10.2015 (copy enclosed).	
The case stands deferred to 29.12.2015.	

Sl. No. 314	
Case No. AR	M/s. Kotsons Pvt. Limited
Meeting No. 16/81	F.No. 01/81/050/00454/AM14
Dated:- 17.11.2015	RA File No.06/24/040/00032/AM14
Subject	Ratification of norms in respect of Advance Authorization No. 0610035619 dated 26.12.2013.
Decision : NC decided to send a letter to firm to submit information as per written comments of DHI vide U.O. No. 3(60)/2014-TSW(B) dated 09.10.2015 (copy enclosed).	

The case stands deferred to 29.12.2015.

Sl. No. 315	
Case No. AR	M/s. Tema India Limited
Meeting No. 16/81	F.No. 01/81/50/00035/AM12
Dated:- 17.11.2015	RA File No.03/95/40/01062/AM11
Subject	Ratification of norms in respect of Advance Authorization No. 0310626861 dated 18.04.2011.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/315-A/R dated 17.11.2015 as under:-

1. Net Empty weight of export item may be specified as 113.655 MT.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as 53.430 MT as 1.34 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 14632.5 MT meters on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as 1646 Kgs.

RA may take suitable consequential action accordingly.

Sl. No. 316	
Case No. AR	M/s. Sesa Sterlite Limited
Meeting No. 16/81	F.No. 01/81/162/000560/AM11
Dated:- 17.11.2015	RA File No.
Subject	Modification of norms in respect of 17 Advance Authorization Nos. 0310387431 dt. 28.06.2006, 0310387683 dt.30.06.2006, 0310392436 dt.01.08.2006, 0310392529 dt. 02.08.2006, 0310403064 dt.09.10.2006, 0310412437 dt. 18.12.2006, 0310412682 dt. 19.12.2006, 0310482321 dt.12.08.2008, 3510023516 dt. 13.05.2008, 3510023518 dt. 14.05.2008, 3510023523 dt.15.05.2008, 3510024801 dt. 30.09.2008, 3510024802 dt.03.10.2008, 3510024863 dt. 13.10.2008, 0310400934 dt. 25.09.2006, 3510030471 dt.04.06.2010 and 0310549023 dt.03.12.2009.

Decision : NC decided to **maintain Status Quo** in respect of the norms of above AAs as per written comments of MSME vide email dated 28.10.2015 (copy enclosed).

RA may take suitable consequential action accordingly.

Sl. No. 317	
Case No. AR	M/s. Triveni Aeronautics Private Limited
Meeting No. 16/81	F.No.01/81/162/160/AM16
Dated:- 17.11.2015	RA File No.1/43/2008:EOU:CSEZ
Subject	Fixation of scrap/wastage norms on regular basis under 100% EOU.

Decision : NC deliberated the written comments of MSME vide I.D. No. 30(163)/2015-ME dated 29.10.2015 on the subject AA. Since the wastage is very high, the Chairman of the committee desires to take view of the Senior Officers in DGFT.

The case stands deferred to 29.12.2015.

Sl. No. 318	
Case No. AR	M/s. Welspun Corp Limited
Meeting No. 16/81	F.No.01/81/162/28/AM13
Dated:- 17.11.2015	RA File No.
Subject	Clarification sought for redemption purpose in respect of following 19 Advance Authorization Nos:- 310387110 dt.27.06.2006, 310408777 dt.20.11.2006, 310429077 dt.10.05.2007, 310450398 dt.15.11.2007, 310450080 dt.13.11.2007, 310450240 dt.14.11.2007, 310451876 dt.28.11.2007, 310434315 dt.28.06.2007, 310434202 dt.27.06.2007, 310451560 dt.26.11.2007, 310451141 dt.22.11.2007, 310451032 dt.21.11.2007, 310450245 dt.14.11.2007, 310450565 dt.16.11.2007, 310451187 dt.22.11.2007, 310451408 dt.23.11.2008, 3410021584 dt.11.06.2008, 3410021585 dt.11.06.2008 and 3410024155 dt.26.08.2009

Decision : NC decided to issue clarification in respect of above AAs based on written comments of DIPP vide U.O. No. 7/243/15-TSW/254 dated 15.10.2015 as under:-

M/s Welspun Corp Limited have sought a clarification about the grade of Alloy or Non-alloy HR Coils/Plates imported by them for the manufacture and export of Submerged Arc Welded Pipes against their abovementioned 19 Advance Authorizations for the purpose of redemption of Advance Authorizations.

Firm has informed the following:

- (i) As per SION C-593 , import of Alloy or Non-Alloy HR Coils/Plates of relevant grade is allowed for the manufacture and export of Alloy or Non-Alloy SAW pipes as per API Grade/ASTM Grade.
- (ii) API grade steel is used for the manufacture of Line Pipes for transportation of petroleum products.
- (iii) The export of pipes has been completed with the same grade of steel Coils /Plates imported under the Advance Authorisations i.e. API grade.
- (iv) All exports and imports have been completed and this is required only for the purpose of redemption of the Advance Authorisations.
- (v) There is no change in the quantity of import items as already allowed under the Advance Authorizations.
- (vi) There is no revenue loss to the Government as Steel Plates/Coils have been used for the manufacture & export of pipes.

Keeping above in view, there is no objection for issue of a clarification to the applicant by the Norms Committee that for the purpose of redemption of above-mentioned 19 Nos. of Advance Authorizations, import of Alloy or Non-Alloy HR Coils/Plates may be allowed provided that E.O. has been fulfilled by the firm by export of Pipes made out of the same grade of steel i.e. API Grade. There shall be no change in the norms of consumption of steel coils/plates.

RA may take suitable consequential action accordingly.

Sl. No. 319	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 16/81	F.No.01/81/50/00087/AM13
Dated:- 17.11.2015	RA File No.05/24/040/00029/AM13
Subject:	Ratification of norms in respect of Advance Authorization No. 0510323261 dated 26.04.2012.
Decision : NC observed that DeitY vide email dated 23.10.2015 has forwarded a copy of the comments furnished on the subject AA vide their U.O. No.W.27/22/2013-IPHW dated 08.07.2013. NC deliberated the comments and felt that the comments contain recommendation for 125 items where as the subject AA contains 58 items. NC decided to get a clarification from DeitY on this issue. The case stands deferred to 29.12.2015.	

Sl. No. 320	
Case No. AR	M/s. Precision Electronics Limited
Meeting No. 16/81	F.No. 01/81/050/0078/AM13
Dated:- 17.11.2015	RA File No. 05/24/040/000012/AM13
Subject:	Ratification of norms in respect of Advance Authorization No. 0510323036 dated 26.04.2012.
Decision : NC observed that the case has been referred to DeitY. NC decided to wait for their comments. The case stands deferred to 29.12.2015.	

Sl. No. 321	
Case No. AR	M/s. Powergear Limited
Meeting No. 16/81	F.No. 01/81/050/00776/AM09
Dated:- 17.11.2015	RA File No. 07/24/040/00629/AM09
Subject	Ratification of norms in respect of Advance Authorization No. 0710063667 dated 17.03.2009.
Decision : NC decided to reject the modification of norms of above AA as per written comments of DHI vide U.O. No. 3(78)/2009/TSW(B)/360 dated 19.10.2015 (copy enclosed). RA may take suitable consequential action accordingly.	

Sl. No. 322	
Case No. AR	M/s. Powergear Limited
Meeting No. 16/81	F.No. 01/81/050/00779/AM09
Dated:- 17.11.2015	RA File No. 07/24/040/00675/AM09
Subject	Ratification of norms in respect of Advance Authorization No. 0710063772 dated

23.03.2009.
Decision : NC decided to reject the modification of norms of above AA as per written comments of DHI vide U.O. No. 3(78)/2009/TSW(B)/359 dated 19.10.2015 (copy enclosed).
RA may take suitable consequential action accordingly.

Sl. No. 323	
Case No. AR	M/s. Essar Ferro Alloys Company
Meeting No. 16/81	F.No. 01/81/050/258/AM14
Dated:- 17.11.2015	RA File No. 05/23/040/00146/AM14
Subject	Modification of norms fixed in respect of Advance Authorization No. 0510362904 dated 19.08.2013.

Decision : NC decided to **ratify** the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/323-A/R dated 17.11.2015 as under:-

1. Size of cables , their quantities and net export weight may be specified as under:

PVC Insulated Power purpose Copper Cables Rating upto 1100 Volts of following sizes			
Sl. No.	Size	Qty. in Kms.	Net Export Weight (Kgs.)
(i)	4 C X 2.5 mm ² Armoured	9.6	6219
(ii)	4 C X 4 mm ² Armoured	11.2	7886
(iii)	4 C X 6 mm ² Armoured	11.2	10171
(iv)	4 C X 10 mm ² Armoured	13.2	14636
(v)	4 C X 16 mm ² Armoured	13.0	17682
(vi)	4 C X 25 mm ² Armoured	9.0	14846
(vii)	4 C X 35 mm ² Armoured	5.0	10805
(viii)	4 C X 50 mm ² Armoured	2.5	7674
(ix)	4 C X 70 mm ² Armoured	3.5	13520
(x)	4 C X 95 mm ² Armoured	3.0	14921
(xi)	4 C X 120 mm ² Armoured	1.0	6571
(xii)	4 C X 150 mm ² Armoured	1.5	11443
(xiii)	1 C X 70 mm ² Un- Armoured	6.0	4000
TOTAL		89.7	140374

2. Quantity of import item at Sl. No 1 viz. Copper Ingots/Copper Wire Rod may be allowed as 51313 Kgs. as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No 2 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No 3 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. (i) to (xii) above.

RA may take suitable consequential action accordingly.

Sl. No. 324	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 16/81	F.No. 01/81/162/00209/AM16
Dated:- 17.11.2015	RA File No. 37/24/040/00001/AM16
Subject	Fixation of norms in respect of advance authorization no. 3710002605 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 325	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 16/81	F.No. 01/81/162/00205/AM16
Dated:- 17.11.2015	RA File No. 37/24/040/00002/AM16
Subject	Fixation of norms in respect of advance authorization no. 3710002606 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 326	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 16/81	F.No. 01/81/162/00207/AM16
Dated:- 17.11.2015	RA File No. 37/24/040/00003/AM16
Subject	Fixation of norms in respect of advance authorization no. 3710002607 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 327	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 16/81	F.No. 01/81/162/00206/AM16
Dated:- 17.11.2015	RA File No. 37/24/040/00004/AM16
Subject	Fixation of norms in respect of advance authorization no. 3710002608 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 328	
Case No. AR	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 16/81	F.No. 01/81/162/00208/AM16
Dated:- 17.11.2015	RA File No. 37/24/040/00005/AM16
Subject	Fixation of norms in respect of advance authorization no. 3710002609 dated 13.10.2015 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision : NC observed that the case has been referred to MoS. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 329	
Case No. AR	M/s. Gupta Metal Sheets Limited
Meeting No. 16/81	F.No. 01/81/050/00008/AM16
Dated:- 17.11.2015	RA File No. 05/23/040/00507/AM15/
Subject	Fixation of norms in respect of advance authorization no. 0510393195 dated 13.02.2015.
Decision : NC decided to modify the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/329-A/R dated 17.11.2015 as under:-	
1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item as per Sl. No. 1 (a) of SION C-1196. 2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per as per Sl. No. 1 (b) & 1 (c) of SION C-1196.	
RA may take suitable consequential action accordingly.	

Sl. No. 330	
Case No. AR	M/s. Supra Quality Exports (India) Private Limited
Meeting No. 16/81	F.No. 01/81/050/00381/AM15/
Dated:- 17.11.2015	RA File No. 03/95/040/00373/AM15/
Subject	Fixation of norms in respect of advance authorization no. 0310787455 dated 31.07.2014.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 331	
Case No. AR	M/s. R.R. Kabel Limited
Meeting No. 16/81	F.No. 01/81/050/00374/AM15/
Dated:- 17.11.2015	RA File No. 03/95/040/00188/AM15/
Subject	Fixation of norms in respect of advance authorization no. 0310786855 dated 15.07.2014.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	

The case stands deferred to 29.12.2015.

Sl. No. 332	
Case No. AR	M/s. R.R. Kabel Limited
Meeting No. 16/81	F.No. 01/81/050/00549/AM15/
Dated:- 17.11.2015	RA File No. 03/95/040/00736/AM15/
Subject	Fixation of norms in respect of advance authorization no. 0310791996 dated 15.12.2014.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 29.12.2015.

Sl. No. 333	
Case No. AR	M/s. KEI Industries Limited
Meeting No. 16/81	F.No. 01/81/050/00267/AM15/
Dated:- 17.11.2015	RA File No. 05/23/040/00031/AM14/
Subject	Fixation of norms in respect of advance authorization no. 0510354409 dated 16.05.2013.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 29.12.2015.

Sl. No. 334	
Case No. AR	M/s. Consolidated Coin Company Private Limited
Meeting No. 16/81	F.No. 01/81/050/00213/AM16/
Dated:- 17.11.2015	RA File No. 05/23/040/00374/AM15/
Subject	Modification/amendment of ratified norms in respect of advance authorization no. 0510392238 dated 02.12.2014.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 29.12.2015.

Sl. No. 335	
Case No. AR	M/s. Tirupati Plastomatics Private Limited
Meeting No. 16/81	F.No. 01/81/050/00616/AM15/
Dated:- 17.11.2015	RA File No. 13/24/040/00009/AM13/
Subject	Modification/amendment of ratified norms in respect of advance authorization no. 1310047786 dated 13.02.2015.

Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.

The case stands deferred to 29.12.2015.

Sl. No. 336	
Case No. AR	M/s. Tirupati Plastomatics Private Limited
Meeting No. 16/81	F.No. 01/81/050/00617/AM15/
Dated:- 17.11.2015	RA File No. 13/24/040/00008/AM13/
Subject	Modification/amendment of ratified norms in respect of advance authorization no. 1310047787 dated 13.02.2015.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 337	
Case No. AR	M/s. Vijai Electricals Limited
Meeting No. 16/81	F.No. 01/81/050/00446/AM09/
Dated:- 17.11.2015	RA File No. 09/24/040/00273/AM09/
Subject	Modification/amendment of ratified norms in respect of advance authorization no. 0910035596 dated 08.10.2008.
Decision : NC observed that the case has been referred to DHI. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 338	
Case No. AR	M/s. Aeron Composite Private Limited
Meeting No. 16/81	F.No. 01/81/050/00354/AM14/
Dated:- 17.11.2015	RA File No. 08/24/040/00273/AM14/
Subject	Fixation of norms in respect of advance authorization no. 0810125072 dated 25.09.2013.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 339	
Case No. AR	M/s. Jay Bhawani Metal Industries
Meeting No. 16/81	F.No. 01/81/050/00300/AM15/
Dated:- 17.11.2015	RA File No. 03/94/040/00194/AM15/
Subject	Modification/amendment of ratified norms in respect of advance authorization no. 0310784691 dated 06.06.2014.
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/339-A/R dated 17.11.2015 as under:-	
Norms may be modified as under on repeat basis as per their other Advance Authorization No. 0310775181 dated 20.03.2014 in NC meeting dated 06/10/2015 :	
1. Description of export item may be amended as "Copper Bars [Size 12 mm to	

160 mm(Width) x 3 mm to 40 mm (Thickness)]/ Copper Rods(dia. 12 mm to 70 mm)/Copper Strips”

RA may take suitable consequential action accordingly.

Sl. No. 340	
Case No. AR	M/s. Megha Engineering & Infrastructures Limited
Meeting No. 16/81	F.No. 01/81/050/00263/AM15/
Dated:- 17.11.2015	RA File No. 09/24/040/00629/AM13/
Subject	Fixation of norms in respect of advance authorization no. 0910055693 dated 09.04.2013.
Decision : NC observed that the case has been referred to DIPP. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Sl. No. 341	
Case No. AR	M/s. Theeta Electricals Private Limited
Meeting No. 16/81	F.No. 01/81/050/00655/AM15/
Dated:- 17.11.2015	RA File No. 05/24/040/000421/AM15/
Subject	Fixation of norms in respect of advance authorization no. 0510393077 dated 04.02.2015.
Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIPP vide U.O. No. 12/122/2015-TSW/341-A/R dated 17.11.2015 as under:	
Reply submitted by the firm vide their letter dated 16.09.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information: 1. Information in respect of items at Sl. No. 5 of Standard Deficiency Format, export product wise. 2. Quantities of export items in Nos. also in addition to their weights. 3. Quantities of import items at Sl. No. 4, 14, 15 & 22 in Nos. also in addition to their weights.	
The case stands deferred to 29.12.2015.	

Sl. No. 342	
Case No. AR	M/s. Trident Tools Limited
Meeting No. 16/81	F.No. 01/81/050/00010/AM15/
Dated:- 17.11.2015	RA File No. 03/95/040/00815/AM14/
Subject	Fixation of norms in respect of advance authorization no. 0310766050 dated 13.01.2014.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their	

comments.

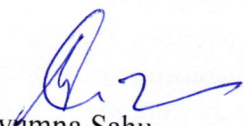
The case stands deferred to 29.12.2015.

Sl. No. 343	
Case No. AR	M/s. Trident Tools Limited
Meeting No. 16/81	F.No. 01/81/050/00270/AM14/
Dated:- 17.11.2015	RA File No. 03/95/040/00253/AM14/
Subject	Fixation of norms in respect of advance authorization no. 0310743492 dated 30.07.2013.
Decision : NC observed that the case has been referred to MSME. NC decided to wait for their comments.	
The case stands deferred to 29.12.2015.	

Supplementary Agenda of M. No. 16/81 dated 17.11.2015

Sl. No. 344	
Case No. AR	M/s. Essar Steel Limited
Meeting No. 16/81	F.No. 01/81/162/780/AM12/DES.II
Dated:- 17.11.2015	RA File No. -
Subject	Modification of existing SION at Sl. No.C-508 of Engineering products by M/s Essar Steel Limited.
Decision : The committee deliberated the comments of Ministry of Steel furnished vide O.M. No. 2(5)/2012-TW dated 22.07.2015 and decided to modify the recommendations and disallow items at S.No. No.3, 3A, 4 & 5 for import purposes. The Committee also decided to delete note No. 3, 5 & 6 of the recommendations of the Ministry of Steel at Annexure-A.	

Date:01.12.2015
Place:New Delhi


Pradyumna Sahu
Foreign Trade Development Officer

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

**Subject: ratification of Advance Authorization No 0310441542 dated 31.08.2007 -
M/s Faiz & Company, Mumbai**

DGFT may refer to UO No 01/81/50/229/AM16/DES-II/ 68 dated 03.09.2015 on the subject mentioned above. In this connection, the following information may be obtained from the applicant for fixation of input-output norm for import of 8585 Kg Tungsten (Waste/Scrap) against export of 141.667 Kg High Speed Steel Ingots/Billets (With Tungsten):

1. What is the total quantity of High Speed Steel Ingots/Billets (With Tungsten) to be exported against the AA?
2. What is quantity of Tungsten (Waste/Scrap) to be imported?
3. Chemical composition of High Speed Steel Ingots/Billets (With Tungsten) to be exported.
4. Chemical composition of Tungsten (Waste/Scrap) to be imported.
5. Process flow chart for manufacturing of High Speed Steel Ingots/Billets.



(S.K. Bhatnagar)

Deputy Industrial Adviser

✓ **Shri P.Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.**

Ministry of Steel U.O.No. 2(19)/2015-TW dated 08.10.2015

16/91



श्री पी.साहु/PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

05
17-11-15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. 13/13/81 (M/s Rahee Track Technologies Pvt. Limited) (Advance Authorization No. 0210190281 dated 31.05.2013)

Advance Authorization may be ratified as per General Note- 4 for Engineering Products.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/122/2015-TSW/5 dated 17/11/2015


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Director to General of Foreign Trade
व्यवसाय विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

6
17-11-15

Subject: **Fwd: Fixation of ad-hoc input output norms in respect of Advance Authorization No. 2910022290 dt. 14.08.2013 obtained under para 4.7 of HBP, Vol.I.** Date: 10/14/15 02:20 PM
From: moradabad-dgft <moradabad-dgft@nic.in>
To: nc2.dgft@nic.in

Fixation of ad-hoc input output norms in respect o... (7kB)

Original Message Fixation of ad-hoc input output norms in respect of Advance Authorization No. 2910022290 dt. 14.08.2013 obtained under para 4.7 of HBP, Vol.I..eml

Subject: Fixation of ad-hoc input output norms in respect of Advance Authorization No. 2910022290 dt. 14.08.2013 obtained under para 4.7 of HBP, Vol.I.
From: moradabad-dgft <moradabad-dgft@nic.in>
Date: Tue, 13 Oct 2015 16:31:49 +0530
To: nc6.dgft@nic.in

Sir,

Kindly refer to your letter regarding Authorization No.2910022290 dt.14.8.2013 issued with 6% value addition.

In this regard it is informed that M/s A To Z Exports, Moradabad was issued Authorization on net to net basis with accountability in export. The details of the case is as under:-

Import allowed : Rs.3916200/- USD 64200/-
Export allowed : Rs.4184600/- USD 68600/-
Value addition : 6.85 %

The party has now submitted the application for redemption of Authorization. On examination the case E.O. status is as under:-

CIF utilized : US\$ 61311.33
FOB fulfilled : US\$ 114360.00
Value addition achieved: 86.52%

With kind regards,
Tejvir Singh,FTDO

प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार विभाग
Directorate General of Foreign Trade
व्यापार विभाग/Dept. of Commerce
जयपुर भवन, नई दिल्ली
Jyoti Bhawan, New Delhi

Subject: **RE: Ratification of the Norms of Advance Licence No. 1010058810 dated 26.09.2014 issued under 4.7 of HBP (Vol.I).**

To: nc2.dgft@nic.in

Cc: Biju.Augustine@fci.com

Date: 10/27/15 02:00 PM

From: Ajith-Kumar.R@fci.com

17
17-11-15
16/81
17-11-15

Letter(1).pdf (130kB)

Dear Mr.Pradyumna Sahu,
Foreign Trade Development Officer

Subject: **Ratification of the Norms of Advance Licence No. 1010058810 dated 26.09.2014 issued under 4.7 of HBP (Vol.I).**

With regard to subject matter, we wish to inform you that we have already applied for amendment in Advance Licence No. 1010058810 dated 26.09.2014 and it has been communicated to Smt. Asha Nangia, Director, Deity, New Delhi (copy of the letter attached).

We shall furnish required information and depute our representative for discussion once we receive the amended copy of the above said advance licence from JDGFT, Cochin.

Thanking you,

Yours faithfully,

For FCI OEN Connectors Ltd

R. Ajith Kumar

Manager- Commercial

From: nc2.dgft@nic.in [mailto:nc2.dgft@nic.in]

Sent: Monday, October 26, 2015 6:33 PM

To: R, Ajith-Kumar

Subject: Ratification of the Norms of Advance Licence No. 1010058810 dated 26.09.2014 issued under 4.7 of HBP (Vol.I).

18
TIME BOUND
REMINDER

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY

भारत सरकार
व्यवसाय और उद्योग विभाग
Foreign Trade Development Officer
भारत सरकार
व्यवसाय और उद्योग विभाग
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Ministry of Commerce
New Delhi

25
17.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s MPP Technologies Pvt. Ltd. for ratification of norm of AA No. 0710107605 dated 12.02.2015

Reference: DGFT ID Note No. 01/81/50/03/AM16/DES-II/223 Dated 28.09.2015.

O/o DGFT may refer to firm's reply dated 12.09.2015 forwarded to this office under above reference. The reply of the firm has been examined and it is observed that detailed calculation for input quantity requirement has not been furnished. It is further observed from worksheet enclosed with the reply that there is a mismatch between size/dimension of the rectangular plate (raw material) and its weight. The firm may therefore be advised to review this inconsistency and furnish detailed calculation as per Sl. No. 11 of SDL.

This issue with the approval of IA(KKT).

(Gajraj Singh) 9.11.15

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(81)/2015/TSW(B)/ dated 09.11.2015.

378

DR. RAJESH K. SINGH
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi



01/81/1711 564 AM16

26
17.11.15

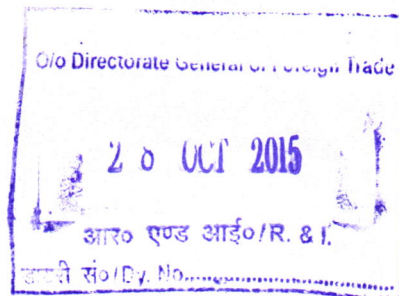
DES

To,
The Director,
Department of Electronic & Information Technology,
Ministry of Communication and Information Technology,
Electronics/Niketen,
6, C.G.O. Complex,
New Delhi – 110003

Dated: October 21, 2015

Kind Attn.: Ms. Asha Nangia.

Ref: Your Letter dated 01.10.2015 issued from file no.: 17(16)/2015 – IPHW.



Respected Madam,

This is with reference to your letter issued from above mentioned file no. in respect of ratification of norms pertaining to Advance Authorization no. 1010059021 dated 13.02.2015 for export of Connectors against DGFT application sent to you by Sh. Pradyumna Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi w.r.t. DGFT O.M. no. 01/81/50/0015/AM – 16/DES – II/56 dated 10.08.2015.

In your above letter you have directed us to depute Technical Person for discussing details in order to ratify norms.

Madam, in this regard we wish to inform you that we are not utilizing the said Advance Authorization and surrendering the same with the office of JDGFT, Kochi.

We therefore request you to kindly close this case as we are surrendering the said Authorization with the office of JDGFT, Kochi and intimate accordingly to the office of DGFT, Udyog Bhawan, New Delhi.

Thanking you,

Yours faithfully,
For FCI OEN Connectors Ltd

R. Ajith Kumar
Manager- Commercial

✓ Copy to: 1) Sh. Pradyumna Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi – File no.: 01/81/50/0015/AM16/DES-11/56.

2) Office of JDGFT, Kochi – File no.: 10/24/040/00097/AM15

- 52 -

SH. PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi
Company Incorporation No. U32104KL1981PLC003348

FCI OEN CONNECTORS LTD

Regd. Office : 29/2089 Tripunithura Road • Thykoodam • Vyttila • Cochin 682 019 • Kerala • India • Tel: 91-484-4090700 •
Fax: 91-484-2304279 • URL: www.fci.com
Factory : V/169, XI/578 • Vettickal - Thiruvaniyoor Road • Mulanthuruthy • Ernakulam 682314 • Kerala • India •
Tel: 91-484-6611500 • Fax: 91-484-2711892

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1881

30
17.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s ABB Inida Ltd. for ratification of norm of AA No. 0710107778 dated 10.03.2015

Reference: DGFT ID Note No. 01/81/50/33/AM16/DES-II/101 Dated 19.08.2015.

Reference above, the reply submitted by the firm vide their letter dated 07.08.2015 has been examined and based on information made available therein the proposal is recommended as under:

Export Product	Net wt./unit of EP	Import Item	Quantity recommended/unit of EP.
Traction Transformer complete with Cooling system and accessories Rating: 1216 KVA, 25 KV, AC 50 Hz.(+/-) 6%	3000	2 & 3. Varnish 4.Copper Wire Rod 5.Mineral inhibited Oil 1, 6-8, 10-12. Components 9 & 13.Deleted 14 to 22. Wire & Cables	As applied by the firm (Value is within 0.22% of FOB.) 416 kg. with 0.5% wastage. 400 ltr. With 5% wastage. Net to net basis as per condition of GN-4 for engineering products. As requested by the firm. Net to net basis i.e. 1m/m content in the export product.

This issue with the approval of IA(KKT).

(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(99)/2015/TSW(B)/ dated 05.10.2015.

338

DR. PRADEEP K. SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(165)/15-ME

Subject: AA no 0310796351 dated 01.06.15 in respect of M/s Flash Forge Pvt Ltd.

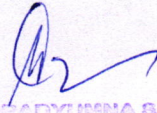
The following information is required from the unit:-

- Difference between import and export product. Photographs of the input and output after hydraulic pressing to be submitted
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(165)/15-ME dated 02.11.15


P. SAHU/PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. 2/10/81 (M/s Apar Industries Limited) (Advance Authorization No. 0310796424 dated 04.06.2015)

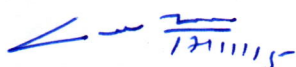
Advance Authorisation may be ratified as under:

1. Net Weights of export products from Sl. No 1 to 13 may be specified as under:

Sl. No.	Net weight (Kgs.)	Export	Sl. No.	Net weight (Kgs.)	Export	Sl. No.	Net weight (Kgs.)	Export
1	72250		6	28800		11	715	
2	13050		7	820		12	39700	
3	12100		8	9250		13	630	
4	340		9	107200				
5	700		10	37500				

- Quantity of import item at Sl. No. 1 viz. CC Copper Rod(8 mm dia)(E.C. Grade) may be allowed as applied for i.e. 1545.3 Kgs. for export products at Sl. No. 4, 5 & 13, taking clue from Engineering Table No. 5.
- Quantity of import item at Sl. No. 2 viz. Primary Unalloyed Aluminium may be allowed on net to net basis in export products at Sl. No. 1 to 3 & 6 to 12, as claimed by the firm.
- Quantities of import item at Sl. No. 3 viz. XLPE Compound may be allowed on net to net basis in export products at Sl. No. 1 to 3 & 6 to 9, as claimed by the firm
- Quantities of import item at Sl. No. 4 viz. PVC Resin may be allowed on net to net basis in export products at Sl. No. 1, 4, 5, 10 & 11, as claimed by the firm.
- Quantities of import item at Sl. No. 5 viz. Plasticiser (DOP) may be allowed on net to net basis in export products at Sl. No. 1, 4, 5, 10 & 11, as claimed by the firm.
- Import item at Sl. No. 6 viz. Galvanised Steel Wire may be allowed on net to net basis in export products at Sl. No. 1 & 11, as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/34 dated 17/11/2015


DR. P. P. PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

36
17.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Toshiba Transmission & Distribution Systems
(India) Pvt. Ltd. for ratification of norm of AA No. 0910062140
dated 05.06.2015

Reference: DGFT UO No. 01/81/50/252/AM16/DES-II/213 Dated 28.09.2015.

Reference above application, norms for subject authorization may be
ratified as under:

1. Norms for export product no. 1- 6 may be ratified as per existing SION
C-325.
2. For export product no. 7, taking cue form SION C-324, quantity of
import item no. 1 (Amorphous Electrical Steel Coil) may be
recommended @ 347 kg. per unit of export product. Rest of the inputs
may be allowed as per existing SION C- 324.

This issue with the approval of IA(KKT).

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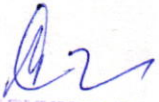
(Gajraj Singh)

Sr. Development Officer

16/11
FTDO, DES-II, DGFT.

DHI UO No. 3(191)/2015/TSW(B)/ dated 09.11.2015.

377


P. S. DEY
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 23/16/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310047885 dated 08.06.2015)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Net weight per KM of Cable.
3. Material balancing viz. net content of each imported and indigenous input per KM of export product.
4. Wastage claimed on each import item, if any.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/122/2015-TSW/37 dated 17/11/2015



PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

40
17.11.15

F. No. 46011/113/2015-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the October , 2015

M/s. Isovolta (India) Pvt. Ltd..
27 Kirol Vidyavihar, West,
Mumbai - 400 086.
Tele Fax : 02225106092.
Email ID : harishkhanna@sahney.com

Subject : Advance Authorization Application from M/s. Isovolta (India) Pvt. Ltd., Mumbai for the import of raw material against the export and import product (Advance Authorisation No. 0310796934 dated 29.06.2015).

Sir.

I am directed to refer to your Advance Authorization Applications received from O/o DGFT on the subject cited above. You are being advised to submit the following information :

1. Technical specifications, %composition (by weight) along with specific end use/application and the copy of export and imports products and corresponding inputs consumed.
2. Details and quantity of other indigenous inputs to be used in the manufacture of the export products.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material needs to be furnished.
4. Complete material balance indicating input and output material at each stage of manufacturing process duly certified by Chartered Engineer (CE).
5. Whether the scrap generated in the manufacturing process is being reused, if not, the technical reasons for the same may be furnished duly certified by CE.
6. Details of production of export product under reference and corresponding consumption of inputs in the **last three financial year** duly certified by CA.
7. Small sample of export product and import products, if feasible.
8. Any other relevant information.

Your's faithfully,



(O.P. Sharma)

Joint Industrial Adviser

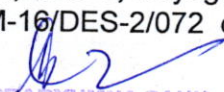
Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

✓ **Copy to : Shri Pradyumna Sahu, FTDO, DGFT, DES-2, Udyog Bhawan, New Delhi**
(w.r.t. their U.O. No. 01/81/050/260/AM-16/DES-2/072 dated 28.09.2015)

-58-


श्री प्रद्युम्ना साहु
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशक
Director General of Foreign Trade
व्यापार विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

41
17.11.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. 20/13/81 (M/s Suraj Limited) (Advance Authorization No. 0810135589 dated 01.07.2015)

Firm may be asked to submit the following information:

1. Specific OD and WT of import item and export product.
2. Manufacturing process with reduction in diameter and wall thickness at each stage of pilgering/drawing and wastage claimed at each stage with complete justification.

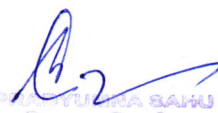
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/122/2015-TSW/41 dated 17/11/2015



श्रीमती विजयकुमारी साहू
विदेशी व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेशी व्यापार विभाग
Directorate General of Foreign Trade
भारत सरकार, नई दिल्ली
Udyog Bhawan, New Delhi

42
17.11.15

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No0310797010dated 01.07.2015 - M/s Bao Steel India Company Private Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/257/AM-16/DES-2/48 dated 28.09.2015 whereby an application of **M/s Bao Steel India Company Private Limited, Mumbai** has been forwarded to Ministry of Steel for our comments/views.

In the above connection, Ministry of Steel recommends to allow 1% wastage for import of 1824 MT Prime Quality Hot Dip Galvanized Steel Sheets in Coils of thickness 0.7 to 1.6 MM, width more than 1210 MM, Grade SGCD2 against export of 1806 MT Hot Dip Galvanized Steel Sheets, Thickness 0.7 to 1.6 MM of width 80-1209 MM Grade SGCD2.



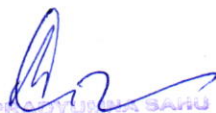
(S.K. Bhatnagar)

Deputy Industrial Adviser

✓ **Shri P Sahu, FTDO, DGFT, Udyog Bhawan, New Delhi.**

Ministry of Steel U.O.No. 2(20)/2015-TD dated 12.10.2015

16/81


प्रधान सचिव/प्रमुख निदेशक सहाय
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
प्रधान सचिव/प्रमुख निदेशक सहाय
Directorate General of Foreign Trade
विदेश व्यापार/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 26/13/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310797070 dated 06.07.2015)**

Advance Authorisation may be ratified as under:

1. Net weights of 550.77 MT, 923.753 MT, 172.95 MT, 927.276 MT & 1966.56 MT may be specified with the quantities of export items at Sl. No. 1 to 5 respectively.
2. Quantity of import item at Sl. No. 1 may be allowed as under:
 - (i) As 1.02 Kgs./Kg. content in the export items at Sl. No. 1 to 4, taking clue from SION C-1394.
 - (ii) As 1.04 Kgs./Kg. content in the export item at Sl. No. 5, taking clue from SION C-7.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 to 4, taking clue from SION C-1394.
4. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export items at Sl. No. 1 to 4, taking clue from SION C-1394.
5. Quantity of import item at Sl. No. 4 may be allowed as 1.02 Kgs./Kg. content in the export item at Sl. No. 5, taking clue from SION C-7.
6. Quantity of import item at Sl. No. 5 may be allowed as 19.8 MT as 4 % weight of steel in export item at Sl. No. 5, taking clue from SION C-7.
7. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export item at Sl. No. 5.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/122/2015-TSW/43 dated 17/11/2015


Uday Kumar Sahu
Foreign Trade Development Officer
Director to General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

44
17.11.15

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

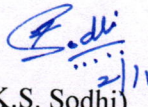
30(166)/15-ME

Subject: AA no 0210205966 dated 09.07.15 in respect of M/s Metal Engineering & Treatment Co. Pvt Ltd.

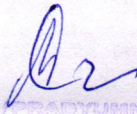
The following information is required from the unit:-

- Detailed technical note on manufacturing process including the relevant flow sheet
- Detailed technical drawing with dimension of export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Sh P. Sahu, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(166)/15-ME dated 02.11.15


SHRI P. S. SAHU
Foreign Trade Development Officer
Director to General of Foreign Trade
Ministry of Commerce
Udhog Bhawan, New Delhi

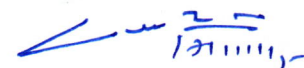
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. 22/16/81 (M/s L & T Hydrocarbon Engineering Limited) (Advance Authorization No. 3410041368 dated 10.07.2015)

Firm may be asked to submit the following information:

1. Size i.e. OD, WT, coating & CWC thicknesses etc. and length of pipelines.
2. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format.
3. Detailed calculations/basis for the quantities of import items at Sl. No. 4 to 9, supported by coating/lining thicknesses and coating/lining areas in the export product and wastages claimed at each stage of manufacture.
4. Specific use of import item at Sl. No. 2, 10 & 11 and detailed calculations/basis for their quantities.
5. Size of one roll for import items at Sl. No. 8 & 10.

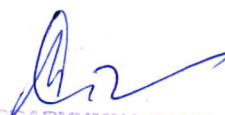
Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/45 dated 17/11/2015



प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महासंचालक
Directorate General of Foreign Trade
व्यापार विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Alstom India Ltd. for ratification of norm of AA No.
0310797468 dated 21.07.2015

Reference: DGFT UO No. 01/81/50/261/AM16/DES-II/231 Dated 28.09.2015.

Reference above the firm may be advised to furnish following information:

1. Copy of advance authorization.
2. Working out calculation for input requirement and justification for wastage claimed as per Sl. No. 11 of SDL.
3. End use of import item no. 3 to 7 in the manufacture of Stator laminations

g. 18/11/15
(Gajraj Singh)

Sr. Development Officer

18/11
FTDO, DES-II, DGFT.

DHI UO No. 3(190)/2015/TSW(B)/ dated 09.11.2015.

379

Dr. Arun Kumar
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015- Case No. 12/16/81 (M/s Apar Industries Limited) (Advance Authorization No. 3410041390 dated 21.07.2015)

Advance authorization may be ratified as under:

1. Words "Size: Al.18/3.851 mm + Al. Alloy 19/3.851 mm" may be added with the description of export item.
2. Total Net weight of export item may be specified as 7978.194 MT
3. Taking clue from SION C-1394, quantities of import items may be allowed as under:
 - (i) Import item No.1 viz. Aluminium Ingots as 3980.296 MT as 1.02 Kgs. /Kg. content in the export product.
 - (ii) Import item No.2 viz. Aluminium Ingots as 4138.542 MT as 1.02 Kgs. /Kg. content in the export product.
 - (iii) Import item No. 3 viz. Magnesium as applied for i.e. 21.2 MT as 1.10 Kgs. /Kg. content in the export product.
 - (iv) Import item No.4 viz. Silicon as applied for i.e. 20.72 MT as 1.075 Kgs. /Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/48

dated 17/11/2015

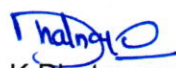

प्रद्युम्न साहू/PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norm in terms of Para 4.7 of HBP (Vol-I) for Advance No No 0510395078 dated 24.07.2015 - M/s Jaybee Lamination Pvt Limited, New Delhi.

DGFT may refer to their UO No 01/81/50/249/AM-16/DES-II/43 dated 28.09.2015 for ratification of above mentioned Advance Authorization of M/s Jaybee Lamination Pvt Limited, New Delhi.

In view of the above, Ministry of Steel recommends the import of Cold Rolled Grain Oriented (CRGO) Silicon Electrical Steel (prime) coils of relevant grade with wastage of 1.015 Kg/kg against export of CRGO Silicon Electrical Steel in slitted form subject to the condition that width of imported coils is more than the respective width of export products.


(S.K. Bhatnagar)
Deputy Industrial Adviser

Shri P. Sahu, FTDO, NC-II, DGFT, Udyog Bhawan, New Delhi.

Ministry of Steel U.O.No. 2(4)/2015-TW dated 14.10.2015


PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

32
27.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of
AA No. 0310797631 dated 24.07.2015

Reference: DGFT UO No. 01/81/50/262/AM16/DES-II/228 Dated 28.09.2015.

Reference above application the firm may be requested to furnish following information.

1. Information/technical details as per appendix 4(E) of handbook of Aayat- Niryat forms.
2. Copy of advance authorization.
3. Brief description and end use of import item no. 18 & 23 in the manufacture of export product.
4. Numbered Engg. Drawing containing weight of raw material and EP with rating.

This issue with the approval of IA(KKT).

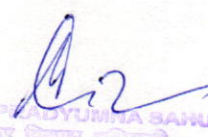
16/81
g. 5.11.15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(192)/2015/TSW(B)/ dated 05.11.2015.

(372)


DR. JYOTI CHAVHAN
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
New Delhi

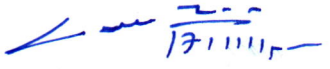
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015- Case No. 11/13/81 (M/s Manaksia Aluminium Company Limited) (Advance Authorization No. 0210206015 dated 27.07.2015)

Firm may be asked to submit the following information:

1. Reason for higher thickness of Prepainted Aluminium sheets/Coils in export products (0.58 mm & 0.63 mm) as compared to 0.56 mm & 0.61 mm of import items.
2. Process of manufacture and wastages claimed at each stage of manufacture.
3. Information in respect of Sl. No. 5 of Standard Deficiency Format, export product wise.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/53 dated 17/11/2015


प्रद्युम्न साहू/PRADYUMNA SAHU
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
B-10, Connaught Place, New Delhi

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

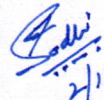
30(167)/15-ME

Subject: AA no 0510395085 dated 27.07.15 in respect of M/s Friction Metal Fibres.

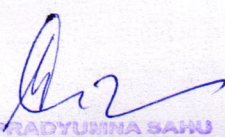
The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.
- Quantity of copper and phosphor bronze intended for import (individually) and corresponding export quantity.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri P. Sahu, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(167)/15-ME dated 02.11.15


PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

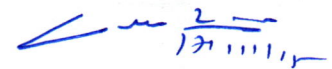
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. 21/13/81 (M/s Supra Quality Exports (India) Pvt. Ltd.) (Advance Authorization No. 0310797680 dated 27.07.2015)

As in their other Advance Authorizations, in this case also firm may be asked to submit the following information:

1. Detailed calculations for the quantities of import items at Sl. No. 1 & 3 (Nikrothal Wire N80) supported by length and diameter of wire in export products because of the following reasons:
 - (i) As per details given in the application, each 2000 Watt of Heating Element(export item at Sl.No.1) contains 4530 mm of Nikrothal Wire N80 (0.8 mm dia) which shall weigh about 18.93 gms. as against 52 gms. indicated by the firm.
 - (ii) Similarly, each 2750 Watt of Heating Element (export item at Sl.No.2) contains 5730 mm of Nikrothal Wire N80 (0.95 mm dia) which shall weigh about 33.76 gms. as against 95 gms. indicated by the firm.

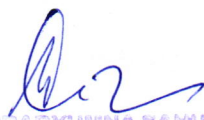
Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/55 dated 17/11/2015



प्रदीप साहू/PRADYUMNA SAHU
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Government of India
Ministry of Steel
Technical Wing

Subject: Ratification of norms in terms of Para 4.7 of HBP (Vol) Advance Authorization No: AA No 0310797682 dated 27.07.2015 of M/s. Bhandari Foils & Tubes Limited, Mumbai.

DGFT may refer to their UO No 01/81/50/265/AM-16/DES-2/45 dated 28.09.2015 whereby an application of **M/s. Bhandari Foils & Tubes Limited, Mumbai** has been forwarded to Ministry of Steel for our comments/views.

In the above connection, the following clarification may be sought from the applicant:

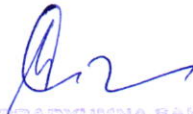
- (i) What is the exact description of the export product?
- (ii) Reasons for the same quantity and description of the export product in two separate SI Nos.
- (iii) Thickness (0.1 MM to 4.75 MM) wise width of cold rolled stainless steel wide coils/strips of Grade 410S to be imported.
- (iv) Thickness (0.1 MM to 4.75 MM) wise width of cold rolled stainless steel strips/coils of Grade 41S to be exported.
- (v) Process for rolling of Cold Rolled Stainless Steel plates from cold rolled stainless steel wide coils/strips of thickness 0.1 MM to 4.75 MM.
- (vi) Reasons for indicating circles in the export product while process chart has indicated that the export product would be stainless steel coils/strips.



(S.K. Bhatnagar)

Deputy Industrial Adviser

16/81
Shri P Sahu, FTDO, DGFT, UdyogBhawan, New Delhi.
Ministry of Steel U.O.No. 2(20)/2015-TD dated 12.10.2015



PRADYUMNA SAHU
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

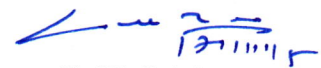
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 19/16/81 (M/s Cords Cable Industries Limited)
(Advance Authorization No. 0510395223 dated 06.08.2015)**

Firm may be asked to submit the following information:

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
2. Specific use of import item at Sl. No. 2 in the export items and basis for its quantity.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

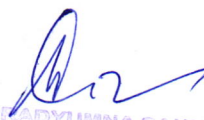
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/122/2015-TSW/59 dated 17/11/2015



प्रमुख अधिकारी/PEADYURINA SAHU
विदेश व्यापार निदेशाधिकारी
Foreign Trade Development Officer
विदेश व्यापार निदेशाधिकारी
Directorate General of Foreign Trade
विदेश व्यापार/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 33/16/81 (M/s Sterlite Technologies Limited)
(Advance Authorization No. 0310798121 dated 13.08.2015)**

Advance Authorisation may be ratified as under

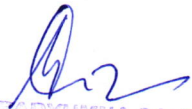
1. Quantity of import item at Sl. No. 1 may be allowed as 1.02 Kgs./Kg. content in the export items, taking clue from SION C-1394.
2. Quantity of import item at Sl. No. 2 may be allowed as 1.10 Kgs./Kg. content in the export items, taking clue from SION C-1394.
3. Quantity of import item at Sl. No. 3 may be allowed as 1.075 Kgs./Kg. content in the export items, taking clue from SION C-1394.
4. Quantity of import item at Sl. No. 4 may be allowed upto 2 % of FOB value of export item at Sl. No. 1.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/122/2015-TSW/65 dated 17/11/2015


P. S. SANYAL
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

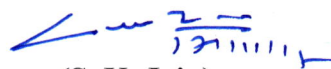
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 11/10/81 (M/s Graphite & Carbon Industries
(India) Private Limited) (Advance Authorization No. 0310798312 dated 20.08.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, for 4-5 different sizes (small size , intermediate sizes & large size) of export items.
2. Any other input than graphite rod contained in the export items, if any with net weights thereof in different sizes.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/122/2015-TSW/69 dated 17/11/2015



प्रद्युम्न सानु
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. 15/16/81 (M/s Casablanca Industries Private Limited) (Advance Authorization No. 0510395376 dated 20.08.2015)

Advance Authorization may be ratified as under on repeat basis:

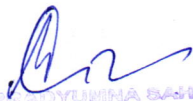
1. Quantity of import item at Sl. No. 1 may be allowed as 205 MT as 1.05 Kgs./Kg. content in the export product.
2. Quantities of import items from Sl. Nos. 2 to 5 may be allowed within 5 % of FOB value of exports taking clue from SION C-2052.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/122/2015-TSW/70 dated 17/11/2015


P. S. YASHWANTH
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 24/16/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310047959 dated 27.08.2015)**

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input per KM of export product.
5. Wastage claimed on each import items, if any.

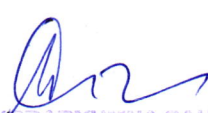
Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/122/2015-TSW/75 dated 17/11/2015



प्रद्युम्न सानु/PRADYUMNA SANU
विदेश वाणिज्य विकास अधिकारी
Foreign Trade Development Officer
विदेश वाणिज्य महानिदेशक
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 17/11/2015 - Case No. 25/16/81 (M/s Dynamic Cables Pvt. Limited)
(Advance Authorization No. 1310047958 dated 27.08.2015)

Advance authorization may be ratified as under:

1. Voltage rating of "0.6 KV/1.0 KV" may be specified with the description of export item.
2. Net weight of export item may be specified as 99352 Kgs.
3. Quantity of import item at Sl. No 1 viz. Alumimium Ingots may be allowed as applied for i.e. 40562.98 Kgs. on net to net basis as claimed by the firm.
4. Quantity of import item at Sl. No. 2 viz. PVC Compound may be allowed as 26758.56 Kgs. on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 3 viz. Steel Wire may be allowed as applied for i.e. 32010.24 Kgs. on net to net basis as claimed by the firm.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/122/2015-TSW/76 dated 17/11/2015


प्रदीप कुमार साहू
Foreign Trade Development Officer
Director, General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 27/16/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310798508 dated 27.08.2015)**

Firm may be asked to submit the following information:

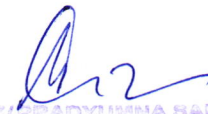
1. Voltage rating of cables at Sl. No. 9 & 10.
2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/77 dated 17/11/2015


PRADYUMNA BAHU
Foreign Trade Development Officer
General of Foreign Trade
Ministry of Commerce
Bhau Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 28/16/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310798524 dated 27.08.2015)**

Firm may be asked to submit the following information:

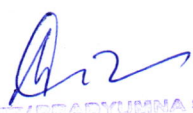
1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/78 dated 17/11/2015


Pradyumna Samu
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

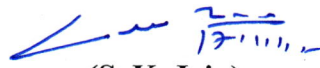
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 43/16/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310798514 dated 27.08.2015)**

Firm may be asked to submit the following information:

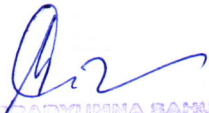
1. Voltage rating of cables at Sl. No. 2 & 5.
2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/80 dated 17/11/2015


PRADYUMNA SAMU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

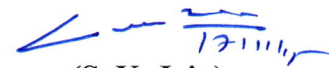
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 37/16/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310798556 dated 28.08.2015)**

Firm may be asked to submit the following information:

1. Voltage rating of cables at Sl. No. 7 & 10 .
2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/122/2015-TSW/81 dated 17/11/2015



श्रीमती प्रमोद कुमारी बाहु
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 40/16/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310798558 dated 28.08.2015)**

Firm may be asked to submit the following information:

1. Voltage rating of cables at Sl. No. 1, 2 & 5.
2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/82 dated 17/11/2015



प्रद्युम्ना सानु
Foreign Trade Development Officer
Director's General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 41/16/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310798549 dated 28.08.2015)**

Firm may be asked to submit the following information:

1. Voltage rating of cables at Sl. No. 3, 7, 8 & 11.
2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/83 dated 17/11/2015



श्रीमान श्री/मि. सत्यनारायण शर्मा
श्रीमान श्री/मि. सत्यनारायण शर्मा
Foreign Trade Development Officer
श्रीमान श्री/मि. सत्यनारायण शर्मा
Director General of Foreign Trade
Ministry of Commerce
2nd Floor, 2nd Gate
Connaught Place, New Delhi

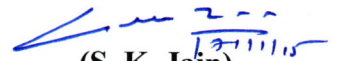
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 42/16/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310798553 dated 28.08.2015)**

Firm may be asked to submit the following information:

1. Voltage rating of cables at Sl. No. 1, 2 & 4 .
2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/84 dated 17 /11/2015


Udayog Bhawan, New Delhi
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udayog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 44/16/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310798559 dated 28.08.2015)**

Firm may be asked to submit the following information:

1. Voltage rating of cables at Sl. No. 6 to 10 & 14 .
2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/122/2015-TSW/85 dated 17/11/2015



ज्योति क. समु
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Jyoti K. Samu
Jyoti K. Samu, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015- Case No. 45/16/81 (M/s Nirlep Appliances Limited)
(Advance Authorization No. 0310798561 dated 28.08.2015)**

Firm may be asked to submit the following details:

1. Number of layers of interior PTFE Non stick coating and thicknesses thereof.
2. Detailed calculations for the quantities of import items with wastages claimed at different stages of manufacture.
3. Quantities of import item at Sl. No.1 (Aluminium Circles) in Nos. also in addition to its weight
4. Information in respect of item at S. No. 4 & 5 of Standard Deficiency Format, export product wise.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/86 dated 17/11/2015


ANAND KUMAR
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 26/16/81 (M/s Jindal SAW Limited)
(Advance Authorization No. 0510395490 dated 31.08.2015)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Total coating/lining areas in export items supported by length and diameters of export items.
3. Thickness of 3LPP coating and CWC coating in export item.
4. Detailed calculations/basis for the quantities of import items at Sl. No. 2, to 9, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture.
5. Detailed calculations/basis for its quantities of import items at Sl. No. 10 to 15.

Norms committee may take a view



(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/87 dated 17/11/2015



प्रदीप बhanu
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
New Delhi, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 - Case No. 35/16/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310798612 dated 01.09.2015)**

Firm may be asked to submit the following information:

1. Voltage rating of cables at Sl. No. 1, 2 & 4 to 7.
2. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
3. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
4. Net weight per KM of each Cable
5. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
6. Total requirement of each raw material, export product wise, in a tabular form

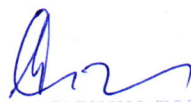
Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/88 dated 17/11/2015


PRADYUMNA BAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

95
17.11.15

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. 14/16/81(M/s KEI Industries Limited) (Advance Authorization No. 0510395589 dated 11.09.2015)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.
4. Wastage claimed on each import item.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/122/2015-TSW/95 dated 17/11/2015



उद्योग विभाग, भारत सरकार
विदेशी व्यापार विकास अधिकारी
विदेशी व्यापार विभाग
निदेशक, विदेशी व्यापार
विभाग, भारत सरकार
उद्योग भवन, नई दिल्ली

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. 36/16/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310798899 dated 15.09.2015)

Firm may be asked to submit the following information:

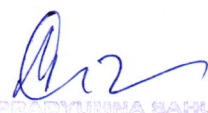
1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Details of import item at Sl. No. 3 and its specific use in export item
4. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
5. Net weight per KM of each Cable
6. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
7. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/97 dated 17/11/2015


प्रद्युम्न साहू/PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

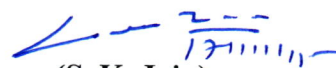
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. 38/16/81 (M/s R. R. Kabel Limited) (Advance Authorization No. 0310798900 dated 15.09.2015)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Size of conductors in cables alongwith quantities of cables in Kms., conductor size wise.
3. Details of import item at Sl. No. 3 and its specific use in export item
4. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
5. Net weight per KM of each Cable
6. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
7. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/98 dated 17/11/2015


ज्योति चवला
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 17/11/2015 - Case No. A/R-300 (M/s Hunter Steel Ball Mfg. Company)

Reply submitted by the firm has been perused which is not complete and they may be asked to submit the following information:

1. Detailed calculation/justification for the wastages with wastages at each stage of manufacturing with complete justification and supported by documentary evidence/samples etc.

Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No.12/122/2015-TSW/300-A/R dated 17/11/2015



ANURAG KUMAR
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 -Case No. A/R-304 (M/s Raychem RPG Pvt. Limited)
(Annual Advance Authorization No. 0310622958 dated 23.03.2011)**

Norms may be fixed as under:

1. Description and weight of export item may be specified as under:

Description of export product	Qty	Weight (per unit) (In Kgs)
Surge Arrester LVA	1 No.	231.5 Gms.

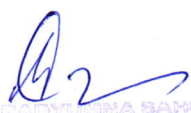
2. List of import items may be specified as per enclosed annexure.
3. Quantities of import items may be allowed as under:
- (i) Import items at Sl. No. 1 to 6, 8 to 21 & 23 of the list may be allowed on net to net basis with accountability clause.
 - (ii) Import item at Sl. No. 7 may be allowed as 1.20 Kgs./Kg. content in export item.
 - (iii) Import items at Sl. No. 22 & 24 may be allowed upto 2 % of FOB value of exports.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No.12/122/2015-TSW/304-A/R dated 17/11/2015


Udyog Bhawan
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

0L-304

Weight Justification "Surge Arrestors-LVA"

Net Weight and Gross weight of the components/raw materials content in the export product.

23V3

One Unit of " Surge Arrestors-LVA " = 233 Grams.

	Material Description	Technical Characteristic	UOM	purpose of requirement	qty. required for manuf. of one unit of product	Gross Weight (gms)	Net Weight (gms)	Wastage	Wastage claimed (%age) on Net content basis	Justification
	imported items									
1	85334090 ZNO Blocks	TZ- 4104/4204/4103, 280V-440V, Dia 42+-0.6 mm	Nos.	Component	1	25	25	0	0%	Net to Net
2	83100090 Aluminum Name Plate	99.9% pure dural alluminium 0.80mm thick sheet	Nos.	Component	1	2	2	0	0%	Net to Net
3	76161000 Bottom Spacer(Brass Plate)	Cu Zn30, F35, Dia 40.5+_.005 X 3+_.005 mm	Nos.	Component	1	3	3	0	0%	Net to Net
4	76161000 Top Spacer(Brass Plate)	Cu Zn30, F35, Dia 41.35+_.005 X 12.5+_.005 mm	Nos.	Component	1	3	3	0	0%	Net to Net
5	73182990 Grand Disk(Washer)	Meta disc, Diameter : 40 +_.01 Height: 2.8	Nos.	Component	1	7.000	7.000	0	0%	Net to Net
6	73181900 Grand Stud/Coated Brass Stud	Cu Zn39 Pb, F37 Bright nickel 5-10u: B5 1706, Dia 2.7-3.0 mm, Length 22.5-30.0 mm	Nos.	Component	1	3	3	0	0%	Net to Net
7	39029000 GURONIC	Casting Resin (Excellent mechanical damping upto 1000G)	Gms.	Consumables	16.1	20.800	16.000	4.8	30%	Wastage due to pot life of the temperature sensitive product
8	39269099 Plastic Moulded parts (Housing)	Polypropelen plastic part, Diameter: 67.8mm Height: 56.3mm	Nos.	Component	1	20.000	20.000	0	0%	Net to Net
9	39269099 Plastic Moulded parts (LID)	Material: Fiberfil J-60/30/FR, Diameter:52.7+_.005mm, Height : 8.0mm	Nos.	Component	1	8.000	8.000	0	0%	Net to Net
10	40183330 Silicon seal	Silicon 60, 60+/-5 Sh.A, Dia 14+-0.3 mm, Thickness: 2+-0.3	Nos.	Component	1	1.000	1.000	0	0%	Net to Net
11	40183330 Stud	Alluminium 601 T8, Length: 20 mm	Nos.	Component	1	35	35	0	0%	Net to Net
12	73182990 Con-Spring	EN 10270-3-1.4310 Stainless Steel Wire Dia 1.0+_.01mm, Length: 37+_2 mm	Nos.	Component	1	3	3	0	0%	Net to Net
13	40169380 Rubber Seal	Electrical Grade Silicon, Volume: 2.52cc, All Edges 0.1-0.2 Radius, Diameter: 30+_1, Thickness: 2+_0.3, Inner Dia: 12+_1	Nos.	Component	1	1	1	0	0%	Net to Net
14	85369090/85359090 Grand Wire(Cable Log Copper / Cable Log Aluminium)	83 mm Flexible stranded copper wire with tinned strands Galvanized copper crimped terminals; B 2.5 DIN 46234 and B 2.5-6 DIN 46234	Nos.	Component	1	3	3	0	0%	Net to Net
15	73181900 Hex Bolt (stud)	A2 stainless steel, Nominal Size: M6, Length: 25,	Nos.	Component	1	35	35	0	0%	Net to Net
16	73181900 Hex Nut (Nut)	A2 stainless steel, Thickness:1.8, Square Length: 5.5	Nos.	Component	2	17	17	0	0%	Net to Net
17	76161000 Spring Washer	A2 Stainless Steel, Standard: BS 4464, DIN 127B, Nominal Size: M6, Inside Max Dia: 6.5, Outside Max Dia: 11.8mm, Thickness: 1.6+_.01, Width: 2.35-2.65	Nos.	Component	2	4	4	0	0%	Net to Net
18	73181900 Wing Nut (Nut)	Material: A2 Stainless Steel, Type: M6 Length: 31.5 mm X Height:16 mm	Nos.	Component	1	8	8	0	0%	Net to Net
19	74092900 Clamp Plate	Stainless Steel, 1.4301 Equiv 5CRNi1810 DIN 17441, Size: 20 X 21, Height: 7.5,	Nos.	Component	1	4	4	0	0%	Net to Net
20	74092900 Nut Plate	Stainless Steel A2, 1.4301, DIN 17441 Size: 19.8 X 19.75, Thickness: 1.5+_.01, Height: 3.4+_.05	Nos.	Component	1	2	2	0	0%	Net to Net
21	73181900 Acron Nut (Nut)	Stainless Steel A2 Square Size: 5.5 X 6, Height: 6, Type : M3	Nos.	Component	1	4	4	0	0%	Net to Net
22	39269099 Cable Tie plastic	Plastic, tie band used for tying purpose	Nos.	Consumables	1	2.5	2.49	0.01	1%	Net to Net
23	85444910 Cable Cut Length	6 SQmm Copper Strand Cable	Nos.	Component	1	25	24.99	0.01	1%	Net to Net
24	38140010 Soldering Cleaner (Cleaning Agent)	For Cleaning the soldered joint,	Ltr	Consumables	0.006	0.00612	0.006	0	2%	Due to Evaporation

Total weight 231.49 Grams

Shripa
ATUL V. SHAH
 CHARTERED ENGINEER
 (M 121995-7) HALOL

For RAYCHEM PVT. LTD.

Authorised Signatory

DR. V. K. SINGH / DR. ANJANA SINGH
 Foreign Trade Development Officer
 Director General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

-94-

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Salzer Electronics Ltd. for modification of norm of AA No. 3210044959 dated 03.08.2010

Reference: DGFT ID Note No. 01/81/50/400/AM11/DES-II/88 Dated 14.08.2015.

O/o DGFT may refer to firm's representation dated 05.04.2014 forwarded under above reference in respect of subject authorization. The firm has stated in their representation that there were two models of Toroidal Transformer (export product) namely Model no. 8995 and Model no. 8579 and norm committee has ratified norm for Model no. 8995 only. It is observed that this office has recommended ratification of norm for Model no. 8995 vide this office UO of even no. dated 19.04.2011 and by over sight Model no. 8579 was left out.

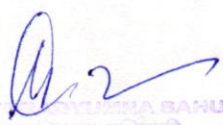
In view of the above and since we have recommended norm for similar product- Toroidal Transformer Model no. 8579 covered in AA No. 3210041176 dated 08.09.2009, the same norm may be applied in the instant case on repeat basis.

16/21
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(76)/2008/TSW(B)/ dated 09.10.2015.


ANURAG KUMAR
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015 -Case No. A/R-307 (M/s. Jindal SAW Limited)
(Advance Authorization No. 0510219331 dated 15.04.2008)**

For the purpose of redemption of Advance Authorization, norms may be modified as under:

1. Quantity of import item at Sl. No. 7(Polyethylene-HDPE) may be allowed as applied for i.e. 1203.7 MT on repeat basis as per firm's other Advance Authorizations (No. 0510219329 dated 15.04.2008 , 0510219330 dated 15.04.2008 etc.) ratified in NC meeting No. 47/80 dated 17.02.2009.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/122/2015-TSW/307-A/R dated 17/11/2015


प्रियंका साहू/PRIYANKA SAHU
अधीक्षक, बाह्य व्यापार
Foreign Trade Development Officer
अधीक्षक, बाह्य व्यापार
Director General of Foreign Trade
अधीक्षक, बाह्य व्यापार, वित्त विभाग
Udyog Bhawan, New Delhi

ANNEXURE - A

A circular ink stamp from the Apar Industries Unit, Umfrecht, Dundee, Scotland. The text "APAR INDUSTRIES" is at the top, "UNIT : UMFRECHT" is in the middle, and "DUNDEE, SCOTLAND" is at the bottom. There are two stars on either side of the bottom text. A large, stylized signature or scribble is written over the stamp.

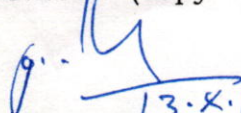
OL-311
17.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Voestalpine VAE VKN India Pvt. Ltd. for
ratification of norm of AA No. 0510371077 dated 14.11.2013

Reference: DGFT ID Note No. 01/81/50/458/AM14/DES-II/235 Dated
01.10.2015.

O/o DGFT may refer to firm's reply dated 03.09.2015 forwarded under
above reference. It is observed that the reply forwarded is not related with the
subject authorization. It is therefore requested to forward relevant information
as requested earlier vide this office UO of even no. dated 23.05.2014 (copy
enclosed).


13.10.15
(Gajraj Singh)

Sr. Development Officer

Enclosure: As above.

FTDO, DES-II, DGFT.

DHI UO No. 3(44)/2014/TSW(B)/ dated 13.10.2015.

16/51

RUPN KUMAR SINGH
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

SCD

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Voestapline VAE VKN India Pvt. Ltd. for ratification of norm of AA No.0510371077 dated 14.11.2013.

Reference : DGFT ID Note No .01/81/50/458/AM14/DES-II/24 dated 05.05.2014.

Reference above, the application of the firm has been examined and it is observed that the firm has claimed 20% wastage on imported raw material without giving any justification/calculation. The firm may therefore be requested to justify the requirement and furnish information as per Sl. No. 2, 3 & 11 of SDL.

OLC 23.5.14
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(44)/2014/TSW(B)/

dated 23.05.2014.


प्राफुल्ल कुमार साहु/PRAFULLA KAHU
विदेश व्यापार निदेश अधिकारी
Foreign Trade Development Officer
विदेश व्यापार निदेशावली
Directorate General of Foreign Trade
व्यापार निदेश/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

6(1)

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Voestapline VAE VKN India Pvt. Ltd. for ratification of norm of AA No.0510371075 dated 14.11.2013.

Reference : DGFT ID Note No .01/81/50/457/AM14/DES-II/23 dated 05.05.2014.

Reference above, the application of the firm has been examined and it is observed that the firm has proposed to import various raw material and components required for the manufacture of export product. Since the essential information has not been furnished along with the application, the firm may be requested to furnish information as per Sl. No. 3, 8 & 11 of SDL for each export product separately.

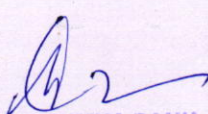
g. 25.5.14
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(44)/2014/TSW(B)/

dated 23.05.2014.


प्रद्युम्न साहू/PRADYUMNA SAHU
विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Dept. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

OL-312
17.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of
AA No. 0310766733 dated 17.01.2014

Reference: DGFT ID Note No. 01/81/50/108/AM15/DES-II/237 Dated
05.10.2015.

O/o DGFT may refer to firm's reply dated 27.05.2015 forwarded to this
office under above reference. It is observed from the reply that they have not
given net weight of export product and material balancing statement. The firm
may therefore be requested to furnish following information:

1. Net weight of export product and material balancing statement in
terms of Sl. No. 4 & 5 of SDL as requested earlier.
2. Raw material calculation linking export product rating.

This issue with the approval of IA(KKT).

g. h
5.11.15
(Gajraj Singh)

Sr. Development Officer

76/81
FTDO, DES-II, DGFT.

DHI UO No. 3(58)/2014/TSW(B)/ dated 05.11.2015.

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Udayan Bhanu
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

OL 313
17.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Crompton Greaves Ltd. for ratification of norm of
AA No. 0310749939 dated 17.09.2013

Reference: DGFT ID Note No. 01/81/50/323/AM14/DES-II/238 Dated
05.10.2015.

O/o DGFT may refer to firm's reply dated 27.05.2015 forwarded to this office under above reference. It is observed from the reply that they have not given material balancing statement, net wt. of export product and the justification for the quantity of import item no. 5, 6, 7, 15 & 16. Calculation given for basic raw material has also not been supported by dimensional drawings. This office therefore is not in a position to support the proposal.

This issue with the approval of IA (KKT).

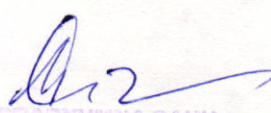
g. 19-X.15
(Gajraj Singh)

Sr. Development Officer

16/10/15
FTDO, DES-II, DGFT.

DHI UO No. 3(78)/2013/TSW(B)/ dated 19.10.2015.

361


Uday Kumar Bhanu
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

02-314
17.11.15

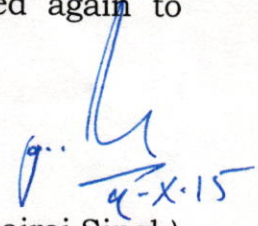
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Application of M/s Kotsons Pvt. Ltd. for ratification of norm of AA
No. 0610035619 dated 26.12.2013

Reference: DGFT ID Note No. 01/81/50/454/AM14/DES-II/239 Dated
05.10.2015.

O/o DGFT may refer to firm's representation dated 07.04.2015 in respect of subject authorization. It is observed that the main application of the firm was examined and the firm was advised to furnish certain additional information vide this office UO of even no. dated 23.05.2014 (copy enclosed). Since no information has so far been received, the firm may be requested again to furnish desired information.

This issue with the approval of IA(KKT).

16/31
g. 
(Gajraj Singh)

Sr. Development Officer

Enclosure: As above.

FTDO, DES-II, DGFT.

DHI UO No. 3(60)/2014/TSW(B)/ dated 09.10.2015.


JAYAJ LAKSHMI
Foreign Trade Development Officer
Director, Department of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

OL-314

Subject : Application of M/s Kotsons Pvt. Ltd. for ratification of norm of AA
No.0610035619 dated 26.12.2013.

Reference : DGFT ID Note No .01/81/50/454/AM14/DES-II/27 dated 05.05.2014.

Reference above, the application of the firm has been examined and it is observed that the firm has claimed 10% wastages on all raw materials applied for import which appears to be on higher side. No justification for input quantity requirement and wastages claimed have been submitted by the applicant. The firm may therefore be requested to furnish information as per Sl. No. 3, 4, 5 & 11 of SDL for each export product separately.

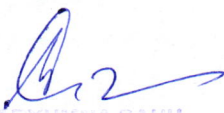
O/c 23/5/14
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT

DHI UO No 3(60)/2014/TSW(B)/

dated 23.05.2014.


PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015- Case No. A/R-315 (M/s TEMA India Limited)
(Advance Authorization No. 0310626861 dated 18.04.2011)**

Advance Authorisation may be ratified as under:

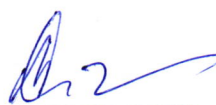
1. Net Empty weight of export item may be specified as 113.655 MT.
2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 & 2.
3. Quantity of import item at Sl. No. 1 may be allowed as 53.430 MT as 1.34 Kgs/Kg. content in the export product after taking 1/3rd recovery from scrap.
4. Quantity of import item at Sl. No. 2 may be allowed as 14632.5 MT meters on net to net basis as claimed by the firm.
5. Quantity of import item at Sl. No. 3 may be allowed as 1646 Kgs.

Norms Committee may take a view


(S. K. Jain)
Development Officer

Norms Committee I

DIPP No. 12/122/2015-TSW/315-A/R dated 17/11/2015


PRADYUMNA SANU
Foreign Trade Development Officer
Director, & General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

Subject: **Modification of norms of 17 Advance authorisations of M/s Sesa Sterlite** Date: 10/28/15 05:47 PM

To: nc2.dgft@nic.in

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

02-316

17.11.15

Dear sir

With respect to the modification of norms of 17 advance authorizations of M/s Sesa Sterlite Limited, the views of this division are as under:-

Status quo is to be maintained for all the above stated advance authorizations.

Regards

K S Sodhi

AD-ME

16/11/15


Pooja Kumari Sahu
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

- 107 -

**Department of Industrial Policy & Promotion
(TSW)**

Sub: Application from M/s Welspun Corp Limited for clarification about Grade of Steel for the purpose of redemption of Advance Authorizations

(Nos. 310387110 dt.27.06.2006, 310408777 dt.20.11.2006, 310429077 dt.10.05.2007, 310450398 dt.15.11.2007, 310450080 dt.13.11.2007, 310450240 dt.14.11.2007, 310451876 dt.28.11.2007, 310434315 dt.28.06.2007, 310434202 dt.27.06.2007, 310451560 dt.26.11.2007, 310451141 dt.22.11.2007, 310451032 dt.21.11.2007, 310450245 dt.14.11.2007, 310450565 dt.16.11.2007, 310451187 dt.22.11.2007, 310451408 dt.23.11.2007, 3410021584 dt.11.06.2008, 3410021585 dt.11.06.2008 and 3410024155 dt.12.05.2009)

Ref: DGFT I.D. No.01/81/162/28/AM13/DES.II/318 dated 05.10.2015

M/s Welspun Corp Limited have sought a clarification about the grade of Alloy or Non-alloy HR Coils/Plates imported by them for the manufacture and export of Submerged Arc Welded Pipes against their abovementioned 19 Advance Authorizations for the purpose of redemption of Advance Authorizations.

Firm has informed the following:

- (i) As per SION C-593, import of Alloy or Non-Alloy HR Coils/Plates of relevant grade is allowed for the manufacture and export of Alloy or Non-Alloy SAW pipes as per API Grade/ASTM Grade.
- (ii) API grade steel is used for the manufacture of Line Pipes for transportation of petroleum products.
- (iii) The export of pipes has been completed with the same grade of steel Coils /Plates imported under the Advance Authorisations i.e. API grade.
- (iv) All exports and imports have been completed and this is required only for the purpose of redemption of the Advance Authorisations.
- (v) There is no change in the quantity of import items as already allowed under the Advance Authorizations.
- (vi) There is no revenue loss to the Government as Steel Plates/Coils have been used for the manufacture & export of pipes.

Keeping above in view, this office have no objection for issue of a clarification to the applicant by the Norms Committee that for the purpose of redemption of above-mentioned 19 Nos. of Advance Authorizations, import of Alloy or Non-Alloy HR Coils/Plates may be allowed provided that E.O. has been fulfilled by the firm by export of Pipes made out of the same grade of steel i.e. API Grade. There shall be no change in the norms of consumption of steel coils/plates.

Norms committee may take a view

(S. K. Jain)

Development Officer

DGFT(Shri Pradyumna Sahu, FTDO, DES-II)
DIPP U.O.No.7/243/15-TSW dated 15.10.2015

DR. SRI PRADYUMNA SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

OL 321
17.11.15

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Powergear Ltd. for modification of norm of AA No. 0710063667 dated 17.03.2009

Reference: DGFT ID Note No. 01/81/50/776/AM09/DES-II/240 Dated 05.10.2015.

Reference above, the representation of the firm has been examined and it is observed that similar representation of the firm had already been examined and it was not agreed to re-instate deleted items (Import Item no. 9 & 48) on the ground that import item no. 48 was not required for the functioning of the export product and item no. 9 on the basis of firm's clarification given in their reply dated 29.07.2009.

In view of the above this office earlier comments sent to DGFT vide this office UO of even no. dated 17.10.2013 still hold good.

This issue with the approval of IA (KKT).

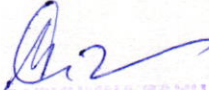
16/81
g. 19.10.15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(78)/2009/TSW(B)/ dated 19.10.2015.

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ANURAG KUMAR
Foreign Trade Development Officer
Director General of Foreign Trade
Ministry of Commerce
New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject : Request of M/s Powergear Ltd. for modification of norm of AA No.
0710063772 dated 23.03.2009

Reference: DGFT ID Note No. 01/81/50/779/AM09/DES-II/236 Dated
05.10.2015.

Reference above, the representation of the firm has been examined and it is observed that similar representation of the firm had already been examined and it was not agreed to re-instate deleted item (Import Item no. 11) on the ground that this item was not considered spare of the export product.

In view of the above this office earlier comments sent to DGFT vide this office UO of even no. dated 17.10.2013 still hold good.

This issue with the approval of IA (KKT).

16/81
g. 19.10.15
(Gajraj Singh)

Sr. Development Officer

FTDO, DES-II, DGFT.

DHI UO No. 3(78)/2009/TSW(B)/ dated 19.10.2015.

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P. K. SAHU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015- Case No. A/R-323 (M/s Essar Ferro Alloys Company)
(Advance Authorization No. 0510362904 dated 19.08.2013)**

Norms may be modified as under:

1. Size of cables , their quantities and net export weight may be specified as under:

PVC Insulated Power purpose Copper Cables Rating upto 1100 Volts of following sizes			
Sl. No.	Size	Qty. in Kms.	Net Export Weight (Kgs.)
(i)	4 C X 2.5 mm ² Armoured	9.6	6219
(ii)	4 C X 4 mm ² Armoured	11.2	7886
(iii)	4 C X 6 mm ² Armoured	11.2	10171
(iv)	4 C X 10 mm ² Armoured	13.2	14636
(v)	4 C X 16 mm ² Armoured	13.0	17682
(vi)	4 C X 25 mm ² Armoured	9.0	14846
(vii)	4 C X 35 mm ² Armoured	5.0	10805
(viii)	4 C X 50 mm ² Armoured	2.5	7674
(ix)	4 C X 70 mm ² Armoured	3.5	13520
(x)	4 C X 95 mm ² Armoured	3.0	14921
(xi)	4 C X 120 mm ² Armoured	1.0	6571
(xii)	4 C X 150 mm ² Armoured	1.5	11443
(xiii)	1 C X 70 mm ² Un- Armoured	6.0	4000
TOTAL		89.7	140374

2. Quantity of import item at Sl. No 1 viz. Copper Ingots/Copper Wire Rod may be allowed as 51313 Kgs. as 1.01 Kgs./Kg. content in the export products.
3. Quantity of import item at Sl. No 2 viz. PVC Compound may be allowed as 1.05 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No 3 viz. Galvanised Steel Wire may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. (i) to (xii) above.

Norms committee may take a view

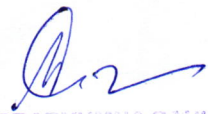
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No.12/122/2015-TSW/323-A/R dated 17/11/2015

-111-


PRADYUMNA SAHU
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Ministry of Commerce
 Udyog Bhawan, New Delhi

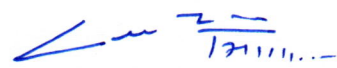
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015- Case No. A/R-329 (M/s Gupta Metal Sheets Limited)
(Advance Authorization No. 0510393195 dated 13.02.2015)**

Norms may be modified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as 1.075 Kgs./kg. content in the export item as per Sl. No. 1 (a) of SION C-1196.
2. Quantities of import items at Sl. No. 2 & 3 may be allowed as 1.064 Kgs./kg. content in the export item as per as per Sl. No. 1 (b) & 1 (c) of SION C-1196.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/329-A/R dated 17/11/2015


PRADYUMNA SAHU
Joint Development Officer
Foreign Trade Development Officer
Joint Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015- Case No. A/R-339 (M/s Jay Bhawani Metal Industries)
(Advance Authorization No. 0310784691 dated 06.06.2014)**

Norms may be modified as under on repeat basis as per their other Advance Authorization No. 0310775181 dated 20.03.2014 in NC meeting dated 06/10/2015 :

1. Description of export item may be amended as "Copper Bars [Size 12 mm to 160 mm(Width) x 3 mm to 40 mm (Thickness)]/ Copper Rods(dia. 12 mm to 70 mm)/Copper Strips"

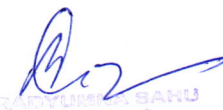
Norms committee may take a view



**(S. K. Jain)
Development Officer**

Norms Committee II

DIPP No. 12/122/2015-TSW/339-A/R dated 17/11/2015



DR. PRADYUMN K. SANU
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi

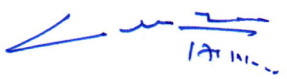
**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 17/11/2015- Case No. A/R-341 (M/s. Theeta Electricals Pvt. Ltd.)
(Advance Authorization No. 0510393077 dated 04.02.2015)**

Reply submitted by the firm vide their letter dated 16.09.2015 has been perused which is not complete and they may be asked to submit point-wise reply to the following information:

1. Information in respect of items at Sl. No. 5 of Standard Deficiency Format, export product wise.
2. Quantities of export items in Nos. also in addition to their weights.
3. Quantities of import items at Sl. No. 4, 14, 15 & 22 in Nos. also in addition to their weights.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/122/2015-TSW/341-A/R dated

17/11/2015


Pradyumna Sanu
Foreign Trade Development Officer
Directorate General of Foreign Trade
Ministry of Commerce
Udyog Bhawan, New Delhi